

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**  
**OA No. 95 of 2024 (SZ)**

**IN THE MATTER OF:**

TRIBUNAL ON ITS OWN MOTION SUO MOTO

BASED ON THE NEWS ITEM TITLED

“10 KILLED IN BLAST AT TAMIL NADU FIRECRACKER UNIT  
SEVERAL INJURED”

V

THE DISTRICT MAGISTRATE,

VIRUDHUNAGAR DISTRICT & ORS.

... Respondents 1-4

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**Dated at Chennai on this 16th day of April, 2025**

  
21/02/25

**COUNSEL FOR THE 4<sup>TH</sup> RESPONDENT**

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**  
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V

THE DISTRICT MAGISTRATE,  
VIRUDHUNAGAR DISTRICT & ORS.

... Respondents 1-4

**MEMO OF THE 4<sup>TH</sup> RESPONDENT**

- 1.** It is respectfully submitted that the license to manufacture fireworks was granted by the Chief Controller of Explosives, Nagpur, to M/s. Winner Fireworks Factory, D.No.44, Ananthappan Street, Sivakasi-626 123, Tamil Nadu, for the manufacturing facility situated at Kundairuppu village, Virudhunagar, Tamil Nadu. Additionally, a License to Possession for Sale of Fireworks in a magazine was granted via license and a License to Possession for Use of Fireworks in a magazine was granted via license. Subsequently, all the aforementioned licenses were transferred to M/s ASOK Sparklers Factory via a letter dated 06/01/2023, upon receipt of a No Objection Certificate from the District Magistrate, Virudhunagar. These licenses are valid until 31/03/2028. For the reference of this Hon'ble Tribunal, copies of the licenses are enclosed as **Annexure-1**.
- 2.** It is further submitted that, upon receiving information about the accident, officers of the 4th Respondent immediately visited the accident site to investigate the incident that occurred on 17/02/2024. The District Revenue Officer, Virudhunagar, reported via his letter that ten workers in the factory were killed and three were injured in the accident. For the reference of this Hon'ble Tribunal, a copy of the report is enclosed as **Annexure-2**.

3. Furthermore, it is submitted that, upon inspection of the factory, blatant violations were observed within the premises. Sheds approved for specific uses were found to be misused for other purposes, with a total of 16 sheds being misused. Additionally, six sheds were utilized without obtaining an amendment for additional facilities. Unauthorized plastic balls and iron implements such as sieves were found in use during the manufacturing process. The safety zone area was used for drying semi-finished fireworks items, such as pellets, thereby encroaching upon the safety distance of the sheds and endangering public safety and property. In view of these violations, the accident occurred, rendering the factory unfit for the manufacture of fireworks. Consequently, the license to manufacture fireworks was suspended by the office of the 4<sup>th</sup> Respondent on 18/02/2024.
4. It is submitted that, the two fireworks magazines situated within the premises, which are licensed for Possession for Sale of Fireworks and Possession for Use of Fireworks, were not maintained in accordance with the approved plan and the provisions of the Explosives Rules, 2008. Due to non-compliance with the provisions of the Explosives Rules, 2008, the licenses for the magazines were suspended by this office on 18/02/2024. The suspension letters and orders were forwarded to the District Magistrate and Superintendent of Police, Virudhunagar, for necessary action. Copies of the suspension letters and orders are enclosed as **Annexure-3**. It is submitted that the 4<sup>th</sup> Respondent has informed the District Magistrate, Virudhunagar, via letter dated 19/02/2024, to conduct an inquiry into the accident under subsection (1) of section 9 of the Explosives Act, 1884.
5. It is submitted that the certified foreman of the factory was issued a show cause notice for cancellation via this office letter dated 09/04/2024, due to his failure to ensure compliance with safety norms as per the provisions of the Explosives Rules, 2008. Since no compliance was submitted by the foreman, his certification was cancelled by the office of the 4<sup>th</sup> Respondent via order dated 24/06/2024. For the reference of this Hon'ble Tribunal, copies of the show cause notice and the cancellation order are enclosed as **Annexure-4**.

6. It is further submitted that the circumstances leading to the accident and the probable cause thereof are detailed in the final report of the 4th Respondent.
7. Furthermore, it is submitted that **Annexure-5** contains the letter forwarded by the 4th Respondent to the Forensic Science Department, Chennai, regarding the samples collected from the factory premises for chemical analysis. The report regarding the same is yet to be received by the 4th Respondent.

**Dated at Chennai on this 16th day of April, 2025**

**Report of Respondent No.iv in the "Suo Motu" case taken by Hon'ble NGT in Original Application No. 95 of 2024(SZ) [Earlier O.A No.174/2024 (PB) ]**

The licence to manufacture fireworks was granted by the Chief Controller of Explosives, Nagpur to M/s. Winner Fireworks Factory, D.No.44, Ananthappan Street, Sivakasi-626 123(Tamil Nadu) in Form LE-1 under Explosives Rules, 2008 vide licence No. E/HQ/TN/20/1185(E42714) dated 10/12/2009 for the manufacturing factory situated at Survey No(s):304/2A,2B,3,4,5, 305/2,3,4,5;6,7,8,10A,IOB,IOC,II, 306/7,8A,8B,9,10,11A,liB & IIC, Kundairuppu village, VIRUDHUNAGAR, Tamil Nadu and Licence to Possession for Sale of Fireworks in a magazine vide licence No. E/HQ/TN/21/1591(E42719), and Licence to Possession for use of Fireworks in a magazine vide licence No. E/HQ/TN/22/2781(E58075). Later all the above licenses were transferred in the name of M/s ASOK SPARKLERS FACTORY vide this office letter dated 6.1.23 on receipt of NOC from the District Magistrate, Virudhunagar. All the above licenses were valid upto 31.3.2028. **Copy of the licences are enclosed as Annexure-1**

On receipt of the information about the accident, officers of this office visited the accident site immediately on 17.2.24 for investigation of the accident that occurred on 17.02.2024 at 12.30pm in shed no. 7 (gunpowder mixing), shed no.8 (gunpowder filling), shed no.9 (white powder mixing) & shed no.10 (white powder filling), shed no.34 (White powder mixing), shed no.35 (White powder filling), shed no.52 (shell loading) of the subject premises. Three Sheds viz, no. 7, 8 & 10 were razed to ground, mound walls in shed no.9 & 11 were severely damaged, shed nos.9, 34, 35 & 52 were damaged in the fire. The Roofs of the majority of other sheds in the premises were also severely damaged in the accident. The District Revenue Officer, Virudhunagar has reported vide his letter No.E4/192/2024 dated 17.2.24 that ten workers in the factory were killed and three were injured in the accident. **Copy of the report is enclosed as Annexure-2**

On inspection of the factory, blatant violations were observed in the factory premises. The sheds which were approved for, were found misused for other purposes. Total number of sheds found misused was 16 nos. Without obtaining amendment of additional facility 6 nos of Sheds were taken into use. Unauthorised plastic balls, iron implements like sieves were found used in the manufacturing activity. The safety zone area were utilised for drying of semi finished fireworks items like pellets thereby encroaching the safety distance of the sheds endangering the safety of public and property. In view of the violations committed, the accident happened, and the factory was



**बी.रवि कुमार**  
उप विस्फोटक नियंत्रक  
**B.RAVI KUMAR**  
Dy. Controller of Explosives  
शिवकाशी / SIVAKASI

not fit for manufacturing of fireworks and hence the licence to manufacture fireworks was suspended by this office on 18.2.24.

The two fireworks magazines situated inside the premises which are licensed for Possession for Sale of Fireworks E/HQ/TN/21/1591 (E42719) and Possession for use of Fireworks E/HQ/TN/22/278 (E58075) were not maintained as per the approved plan and provision of Explosives Rules, 2008. In view of the non compliance of the magazines with the provisions of Explosives Rules, 2008 the licenses were suspended by this office on 18.2.24. The suspension letters with orders were forwarded to the District Magistrate and Superintendent of Police Virudhunagar for taking necessary action. **Copies of the suspension letters with orders are enclosed as Annexure-3.** This office has informed the District Magistrate, Virudhunagar vide letter dated 19.2.24 to conduct an inquiry into the accident under sub section(1) of section 9 of Explosives Act, 1884.

The certified foreman of the factory having certificate No.E/SS/TN/FM/3416(E147922) was issued with show cause notice for cancellation vide this office letter dated 9.4.24 for his failure in ensuring the compliance of safety norms as per the provisions of Explosives Rules, 2008. Since compliance was not submitted by the foreman, the foreman certificate issued by this office was cancelled vide dated 24.6.24. **Copy of the cancellation order is enclosed as Annexure-4.**

**Circumstances leading to the accident based on observation and enquiries conducted:**

1. The occupier was not acquainted with rules, regulations governing the explosive manufacturing factory covered under Explosives Rules, 2008 and condition of licence. He did not employ the required number of certified foreman in the fireworks factory for effective supervision and compliance of safety norms during the process of manufacturing in the factory.

Due to his lack of control over the manufacturing process,

- (a) huge quantities of semi-finished fireworks far exceeding the explosive limit of 5 kg was found in each mound wall room.
- (b) The mixing and filling sheds were found misused as against the description mentioned in the licence. Same type of violation was observed in most of the other working sheds.
- (c) The manufacturing activities were carried out in the safety zone of the mound wall room in between the mound wall and the working room.

  
**बी. रवि कुमार**  
 By Controller of Explosives  
**B. RAVI KUMAR**  
 By Controller of Explosives  
 शिवकाशी/SIVAKASI

From the above acts committed it is imperative and proves that the occupier does not have any control over the premises where fireworks are being manufactured. This constitutes violation of Rule 2(37) of Explosives Rules, 2008.

2. (a) Adequate number of certified foreman in line with the rule was not employed in the licensed premises leading to poor supervision of the manufacturing activities.  
(b) Only one certified foreman was employed who was not having proper control over the workers and their manufacturing activities.  
This constitutes violation of condition 19 of the licence and Rule 11 of Explosives Rules, 2008.
3. The workers were not given adequate training about the safe manufacturing process of fireworks which tantamount to violation of Rule 35 of Explosives Rules, 2008.
4. (a) The following are the major violations observed in the premises.

Sl.N o.	Shed.N o.	Description accorded by PESO	Violations noted
1	1	office room	Misused for micro cord fuse fitting activities in the paper tube shells.
2	2	chemical laboratory	
3	3A, 3B, 3C	General Store room	
4	4A	male restroom	
5	4B	female restroom	
6	4C	Creche shed	
7	86A, 86B, 86C, 86D	Empty paper tubes room	
8	5(A to F)	ingredient shed	Chemical ingredients were not kept in the designated rooms.
9	11	Fuse cutting	misused for pellet making activities
10	12	Transit shed for fireworks	misused for storage of different powders and pellets.
11	14	Fuse wrapping	misused for packing activities
12	17	Manufacturing & finishing	misused for pellet filling activities

  
**बी. रवि कुमार**  
 Dy. Controller of Explosives  
**B. RAVI KUMAR**  
 Dy. Controller of Explosives  
 शिवकाशी / SIVAKASI

13	18, 19, 38, 47	Manufacturing & finishing	misused for pellet & shell filling activities.
14	29	Transit shed for fuse	misused for aerial shots manufacturing with micro cord fuse fitting,
15	68, 69	Manufacturing & finishing	misused for pellet making activity,
16	70, 71, 72	Fuse wrapping shed	Misused for aerial shots manufacturing with micro cord fuse fitting.
17	34, 35 & 52		Misused for drying of pellets in the safety zone in between the shed and mound wall.
18	67	Transit shed for fireworks)	Drying of pellets in the open land of 400 sq.m behind shed No. 67 encroaching the safety distance of the shed
19	35	Shell loading shed	taken into use for manufacturing activity without amendment of licence.

5. Presence of Iron tools and sieves, were found in several sheds which indicates use of such prohibited implements.

**Probable Cause of Accident:**

Corroborating the circumstantial evidence, statement of witnesses and accident site inspection, the following was found

- (i) It is confirmed that the accident occurred during lunch time at around 12.30pm, before that workers were getting ready to go for lunch. Some workers from shed No. 17 & 18, 9 went to shed No.8 to take the workers along with them for lunch, two workers were passing through shed No.8. Since the first blast occurred in shed No.8, all the workers in and around the shed were killed in the blast.
- (ii) The blast first occurred in shed No. 8 where Inner shell loading involving white powder filling in shells followed by grey board sealing on the

white powder filled shells with wooden hammer was carried out by two workers.

(iii) In normal practice, workers carry out the hammering operation by keeping 3 layers of jute sacks below the tray to avoid the impact while carrying out the work. In the instant case, they have forgotten to spread 3 layers of jute sacks below the tray while doing the hammering operation. Hence it is presumed that while hammering, the impact created was observed by remnants pellets in the tray which might have initiated the explosion which further transmitted to the huge stockpile of gunpowder and white powder kept inside the shed leading to a massive explosion which completely demolished shed no. 8 and again it sympathetically transferred to other adjacent sheds.

(iv) Due to the blast, the burning shells/fireballs from shed No.8 started flying as a projectile and fell over the adjacent shed No. 7, 9 & 10 causing a similar event of massive explosion and completely razed down the above sheds and its mound walls. The debris from the sheds hit several workers who were trying to flee from the site.

(v) In Shed No. 34, 35 & 52, apart from excess stock of pellets kept inside the sheds, they were misused for drying of pellets in the safety zone in between the shed and mound wall. Burning projectiles/shells, fireballs from the shed No. 7, 8, 9 & 10 fell on shed no. 34, 35 & 52 which caused the pellets kept in the safety zone for drying into a major fire due to which one worker in shed No.34 was killed on the spot and another one suffered severe burn injury.

#### **Samples collected:**

The 12 nos of samples collected from the factory premises were forwarded to Forensic Science Department, Chennai for chemical analysis vide this office letter dated 21.2.24. **Copy of the letter is enclosed as Annexure-5. The report is yet to be received by this office.**

**The presence of prohibited chemicals present in the fireworks samples, if any, can be interpreted only after receipt of the chemical analysis report.**

  
बी. रवि कुमार  
B. RAVI KUMAR  
D. In-charge Officer of Explosives  
शिवकाशी/SIVAKASI

**Response of Respondent No.iv in the "Suo Motu" case taken by Hon'ble NGT in Original Application No. 174/2024**

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**बी.रवि कुमार**  
 उप विस्फोटक नियंत्रक  
**B.RAVI KUMAR**  
 Dy. Controller of Explosives  
 शिवकाशी/SIVAKASI

The certified foreman of the factory having certificate No.E/SS/TN/FM/3416(E147922) was issued with show cause notice for cancellation vide this office letter dated 9.4.24 for his failure in ensuring the compliance of safety norms as per the provisions of Explosives Rules, 2008. **Copy of the show cause notice is enclosed as Annexure-4.**

The 12 nos of samples collected from the factory premises were forwarded to Forensic Sceience Department, Chennai for chemical analysis vide this office letter dated 21.2.24. **Copy of the letter is enclosed as Annexure-5. The report is yet to be received by this office.**

The probable cause of the accident will be ascertained after completion of investigation and receipt of chemical analysis report.



बी.रवि कुमार  
उप विस्फोटक नियंत्रक  
B.RAVI KUMAR  
Dy. Controller of Explosives  
शिवकाशी / SIVAKASI

11



भारत सरकार

GOVERNMENT OF INDIA

पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन पेसो

Petroleum and Explosives Safety Organisation (PESO)

फटाखा अनुसंधान एवं विकास केंद्र

O/o.The Dy.Chief Controller of Explosives sivakasi

ई एस आई अस्पताल के पीछे/Behind ESI Hospital

सिवाकसी वेस्ट/Sivakasi west, सिवाकसी /sivakasi -626124

ई मेल/E-mail:dycceesivakasi@explosives.gov.in वेब साइट/Web site:http://peso.gov.in

No.Court Case/NGT OA.No.174/2024

Dated:15/4/2024

## ORDER

Sub: NGT OA.No.174/2024- Suo Motu Case taken by National Green Tribunal Principal Bench, New Delhi- Reg.

In pursuance of rules 1 and 2 of the Order XXVII of the First Schedule to the Code of Civil Procedure (Amendment) Act 2002 (22 of 2002), the Deputy Chief Controller of Explosives, Sivakasi hereby authorize Shri Balivada Ravi Kumar, Deputy Controller of Explosives, Sivakasi who shall sign the affidavit and verify the written statements and other documents and conduct the case on behalf of Dy.Chief Controller of Explosives, Sivakasi.

(S.Kandasamy)  
Controller of Explosives  
For Dy.Chief Controller of Explosives  
Sivakasi.



भारत सरकार

GOVERNMENT OF INDIA

पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन(पेसो)

Petroleum and Explosives Safety Organisation (PESO)

फटाका अनुसंधान एवं विकास केंद्र

O/O.THE DY.CHIEF CONTROLLER OF EXPLOSIVES SIVAKASI

ई.एस.आई अस्पताल के पीछे/Behind ESI Hospital

शिवकाशी पश्चिम /Sivakasi West, शिवकाशी /Sivakasi – 626 124

No.Court case/NGT OA.No.174/2024

Date: 16.4.24

To,

Shri Avinash Krishnan Ravi, ACGSC,  
No. 43B, 1st Main Road, SVS Nagar  
Valasaravakkam  
Chennai 600 087

**Sub: Original Application No. 174/2024 in The National Green Tribunal Principal Bench, New Delhi, Order dated 20.02.2024 in the News item titled "10 killed in blast at Tamil Nadu firecracker unit several injured" appearing in India Today dated 18.02.2024 - Submission of response Reg.**

Ref: Deputy Legal Advisor & In- Charge letter for nomination dated 25.3.24

Sir,

The Deputy Chief Controller of Explosives, Sivakasi has nominated me to verify & sign the affidavit and documents on behalf of the Deputy Chief Controller of Explosives, Sivakasi who is respondent No iv in the subject case.

I am herewith forwarding the response duly signed by me along with all Annexures 1 to 5 for filing in Hon'ble NGT, South Zone, Chennai.

Yours faithfully

B. Ravi Kumar  
Dy. Controller of Explosives  
For Dy.Chief Controller of Explosives,  
Sivakasi

Copy to:

1. The Chief Controller of Explosives, Nagpur
2. The Joint Chief Controller of Explosives, Chennai



भारत सरकार | Government of India

वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives

एफ. आर. डी. सी. काम्प्लेक्स, ई. एस. आई. अस्पताल के पास, सिवाकासी पश्चिम | FRDC Complex, Near ESI Hospital, Sivakasi West

जिला विरुधुनगर, तमिलनाडू सिवाकासी | Dist. Virudhunagar (TN) Sivakasi 626124

फोन (Phone):- 254253 | फैक्स (Fax):- 255233

ई-मेल Email: dyccesivakasi@explosives.gov.in

संख्या (No.): E/HQ/TN/20/1185(E42714)

दिनांक (Date): 16/02/2023

सेवा में | To,

M/s. ASOK SPARKLERS FACTORY,  
468, P.K.S.A. Arumuga Nadar Road, Sivakasi, Town/Village - Sivakasi  
District-VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626189

विषय: Survey No(s).304/2A,2B,3,4,5, 305/2,3,4,5,6,7,8,10A,10B,10C,11, 306/7,8A,8B,9,10,11A,11B & 11C, ग्राम Kundairuppu village, जिला VIRUDHUNAGAR, राज्य Tamil Nadu में आतिशबाजी के विनिर्माण हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-1 में जारी अनुज्ञप्ति सं E/HQ/TN/20/1185(E42714) के नवीनीकरण संदर्भ में।

Subject: Manufacturing of Fire Works at Survey No(s).:304/2A,2B,3,4,5, 305/2,3,4,5,6,7,8,10A,10B,10C,11, 306/7,8A,8B,9,10,11A,11B & 11C, Kundairuppu village, Dist. VIRUDHUNAGAR, Tamil Nadu -Licence No.: E/HQ/TN/20/1185(E42714) granted in Form LE-1 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 77787 दिनांक 31/01/2023 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-1 में जारी अनुज्ञप्ति दिनांक 31/3/2028 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: 77787 dated: 31/01/2023, the subject licence duly renewed upto 31/3/2028 and issued in Form LE-1 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/ 2028 से पहले इस कार्यालय को भेजे जाएं।

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2028.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।  
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।  
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।  
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।  
In this connection, please also refer to Rule 112 of Explosives Rules, 2008. इस अनुज्ञप्ति की शर्तों के अनुसार विस्फोटको का रिकार्ड (खाता) बनाए रखने की सलाह दी जाती है।  
You are advised to maintain accounts of explosives as per conditions of licence.

भवदीय | Your's faithfully

(मोहनलाल जाना | Mohanlal Jana)

उप विस्फोटक नियंत्रक | Dy. Controller of Explosives

कृते उप मुख्य विस्फोटक नियंत्रक | For Dy. Chief Controller of Explosives

सिवाकासी | Sivakasi

प्रतिलिपि प्रेषित | Copy Forwarded to:

- ज़िला मजिस्ट्रेट (District Magistrate), VIRUDHUNAGAR (Tamil Nadu)- सूचना के लिए (for information.)

कृते उप मुख्य विस्फोटक नियंत्रक | For The Dy. Chief Controller of Explosives,  
सिवाकासी | Sivakasi

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)  
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

अनुज्ञप्ति सं. (Licence No.) : E/HQ/TN/20/1185(E42714)

वार्षिक फीस रूपए (Annual Fee Rs): 18950/-

1. Licence is hereby granted to

M/s. ASOK SPARKLERS FACTORY (अधिभोगी / Occupier : G.A. Vignesh), 468, P.K.S.A. Arumuga Nadar Road, Sivakasi,  
Town/Village - Sivakasi, District-VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626189

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : Partnership Firm

3. अनुज्ञप्ति निम्नलिखित

प्रयोजनों के लिए विधिमाम्य  
है।

Manufacture of -

Fire Works - के विनिर्माण के लिए।

Licence is valid only for  
the following purpose.

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Fire Works	7,2	1&2	2302.5 Kg.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्ति परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s):

रेखाचित्र क्र. (Drawing No.) E/HQ/TN/20/1185(E42714)

दिनांक (Dated) 10/12/2009

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Survey No(s). 304/2A,2B,3,4,5, 305/2,3,4,5,6,7,8,10A,10B,10C,11, 306/7,8A,8B,9,10,11A,11B &amp; 11C , ग्राम (Town/Village) : Kundairuppu village, पुलिस थाना (Police Station) : Vembakottai

जिला (District) दूरभाष (Phone)	VIRUDHUNAGAR 9443375328	राज्य (State) ई. मेल (E-Mail)	Tamil Nadu	पिनकोड (Pincode) फैक्स (Fax)	626131
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7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following  
facilities.6 Chemical Mixing/Filling Shed, 7 Fuse Cutting/Making/Wrapping/Dipping-Curing Shed, 30 Manufacturing and  
Finishing Shed, 8 Drying Platform, 1 Transit Shed for Fuse, 2 Transit Shed for Fireworks, 3 Pellet Making/ Shell  
Loading/ Tube Loading shed, 1 Pellet Drying shed, 1 Pellet Transit shed, with connected facilities.8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के  
अधीन रहते हुए अनुदत्त की जाती है।The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions,  
additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।

Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।

Conditions and Additional Conditions of this licence signed by the licensing authority.

3. परिशिष्ट | Annexure

9. यह अनुज्ञप्ति तारीख 31 मार्च 2011 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2011.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट Set II के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि  
अनुज्ञप्ति परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under set Set II,  
wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached  
hereto.

तारीख | The Date - 10/12/2009

Sd/-  
मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

## Amendments :

- Change in Authorized Signatory/Occupier/Partners/Directors dated : 18/03/2013
- Amendment of Quantity of Explosives dated : 23/06/2014
- Amendment in Drawings/Facilities/Premises dated : 23/06/2014
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 29/04/2019
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 16/09/2021

## Transfers :

- Change in Licensee Name/Address/Status dated : 06/01/2023

नवीनीकरण के पृष्ठांकन के लिए स्थान  
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
16/02/2023	31/03/2028	उप मुख्य विस्फोटक नियंत्रक, सिवाकाशी Dy. Chief Controller of Explosives, Sivakasi

**कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।**  
**Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.**

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

**मुख्य विस्फोटक नियंत्रक द्वारा प्रदत्त प्रारूप एल ई 1 [अनुच्छेद 1(ख) और (ग)] में आतिशबाजी के विनिर्माण के लिए अनुज्ञप्ति सं. E/HQ/TN/20/1185(E42714) की शर्तें निम्नलिखित हैं।**

**The Following are the conditions of licence number E/HQ/TN/20/1185(E42714) to manufacture fireworks in Form LE-1 [articles 1(b) and (c)] granted by the Chief Controller or Controller of Explosives.**

1. परिसर में सभी विस्फोटकों का विनिर्माण अनुसूची 7 के अधीन विनिर्देश सं. 3 के अनुसार ईट, पत्थर या कंकरीट से बने मजबूत भवन में किया जाएगा और उन्हें मुख्य विस्फोटक नियंत्रक द्वारा अनुमोदित उपयुक्त प्रकार के भवन या मुख्य सुरक्षित रूप से बनाई गई अग्निसह तिजोरी में रखा जाएगा।  
All explosives on the premises shall be manufactured and kept in a building substantially constructed of brick, stone or concrete as per specification no 3 under Schedule-VII or in a securely constructed fireproof safe or of a type and design approved by the Chief Controller of Explosives
2. विस्फोटकों के प्रयुक्त प्रत्येक भवन और आधानों का भीतरी भाग और उसके शेल्फ तथा फिटिंग इस प्रकार सन्निहित या अस्तरित या आवरित किए जाएंगे इस प्रकार विलग न हो कि वह विस्फोटक के संपर्क में आए ऐसे भीतरी भाग, शेल्फों और फिटिंगों को यथासाध्य संभव रूप से ग्रीड से मुक्त और अन्यथा स्वच्छ रखा जाएगा।  
The interior of every building and receptacle used for explosives and the shelves and fittings therein shall be so constructed or so lined and covered as to prevent the exposure of any iron or steel, or the detaching of any grit, iron steel or similar substance, in such manner as to come into contact with the explosive. Such interior, shelves and fittings shall, so far as reasonably practicable, be kept free from grit and otherwise clean.
3. भवन या आधान का, जिसमें विस्फोटक रखा गया है प्रयोग केवल ऐसे विस्फोटकों के रखे जाने के लिए किया जाएगा और किसी अन्य प्रयोजन के लिए नहीं किया जाएगा।  
The building or receptacle in which explosive is kept shall be used only for the keeping of such explosive and for no other purpose whatsoever.
4. आतिशबाजियां पृथक आधानों में रखी जाएंगी या उन्हें इस प्रकार पृथक किया जाएगा जिससे कि एक विस्फोटक या एक दूसरे के संपर्क के कारण अग्नि या विस्फोट से बचा जा सके।  
Fireworks shall be kept in separate receptacles or shall be so separated as to prevent explosion or fire communicating from one to the other.
5. 0.5 किलोग्राम से अधिक मात्रा के सभी विस्फोटक अनुसूची 2 के अनुसार पैक और चिन्हांकित किए जाएंगे।  
All explosives exceeding 0.5 kilogramme. in amount shall be packed and marked in accordance with the Schedule II.
6. आतिशबाजी, सर्फ, पेपर कैप्स, सुरक्षा फ्यूज, सूक्ष्म रबर फ्यूज या फुलझडियों के विनिर्माण के लिए संघटकों को एक दूसरे से अलग पृथक भण्डारगृहों में रखा जाएगा और इन्हें अनुच्छेद 8 की सारणी 4 या 6 में यथाउल्लिखित सुरक्षित दूरी पर अलग रखा जाएगा।  
The ingredients for the manufacture of fireworks, serpents, paper caps, safety fuse/micro coard fuse or sparklers shall be kept in separate stores distinct from each other and separated by safe distances as mentioned in the table 4 or 6 of Schedule VIII.
7. लोहे या इस्पात से बने औजार या मार्टरों, पेस्टल्स, चक्की, जैसे पत्थर के औजार विस्फोटकों के विनिर्माण में प्रयुक्त नहीं किए जाएंगे और न ही उन्हें किसी समय अनुज्ञप्ति परिसर में रखा जाएगा केवल तांबा, गनमेटल या लकड़ी के औजार ही अनुज्ञेय होंगे।  
No iron or steel implements or stone implements, such as mortars, pestles, grinders (chukkis) shall be used in the manufacture of explosives or shall be kept at any time in the licensed premises.. Only copper, gun metal or wooden tools are permissible.
8. सभी विस्फोटक विनिर्माण के पश्चात अविलम्ब भण्डारण के अनुज्ञप्त स्थान से हटा दिए जाएंगे और विनिर्माण के स्थान पर किसी विस्फोटक के संचय की अनुज्ञा नहीं होगी।  
All explosives, as and when they are manufactured, shall be removed, without delay to the licensed place of storage and no explosive shall be allowed to accumulate in the place of manufacture.
9. केवल सूर्य उदय और सूर्य अस्त होने के मध्य ही विनिर्माण किया जाएगा और उस स्थान पर या उसके पास जहां आतिशबाजी का विनिर्माण किया जा रहा है प्रकाश की अनुज्ञा नहीं होगी परंतु इस नियम को कोई बात अंधेरे के समय आतिशबाजी उठाई धराई, विनिर्माण पर लागू नहीं होगी यदि उचित प्रकाश और / या धूल सह मार्टरों, प्रकाश और फिटिंग की व्यवस्था की गई है और स्थान की पहरेदारी की गई है।  
Manufacture shall only be carried on between sunrise and sunset and no lights shall be allowed in or near the place where fireworks are manufactured provided that nothing in this rule shall apply to handling/manufacture of fireworks during dark hours if proper illumination with flame and/or dust proof motors, light and fittings is provided in the area and the place is guarded.
10. किसी तेल, पेंटी, दियासलाई, प्रकाश, उच्च रूप से ज्वलनशील या विस्फोटक प्रकृति की अथवा ऐसी किसी वस्तु को जिससे आग लग सकती हो या विस्फोटक हो सकता है अथवा अमलों या तत्समान पदार्थों को अनुज्ञप्ति परिसर पर न तो लाया जाएगा और न रखा जाएगा। कारखाने के अन्दर धूम्रपान की अनुज्ञा नहीं होगी।  
No oils, paints, matches, lights, any article of a highly inflammable or explosive nature or liable to cause fire or explosion or any acids or similar substances shall be brought or kept in the licensed premises. No smoking shall be allowed inside the factory.
11. अनुज्ञप्तिधारी सभी विनिर्मित विस्फोटकों और हाथ में के सभी विस्फोटकों के भंडारण का अभिलेख और लेखा प्रारूप आर ई 2 और आर ई 4 में रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत अधिकारी को भंडार बही और अभिलेख, ऐसे अधिकारी द्वारा उससे ऐसे मांग किए जाने पर प्रदर्शित करेगा।  
The licensee shall keep records and accounts of all explosives manufactured and of all stocks in hand in forms RE-2and RE-4 and exhibit the stock books and records to the officers authorized under rule 128 of the Explosives Rules, 2008, whenever such officer may call upon him to do so
12. कारखाने परिसर में अनुज्ञप्ति में विनिर्दिष्ट क्रियाकलापों से भिन्न कोई क्रियाकलाप नहीं किए जाएंगे।  
No activity other than those specified in licence shall be carried out in the factory premises.
13. अनुज्ञप्तिधारी और उसके कर्मचारी आपातकाल के दौरान परिसर के भीतर की जानेवाली प्रक्रिया से अवगत होंगे।  
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
14. किसी निरीक्षण या नमूना लेने वाले अधिकारी को सभी व्यक्तिगत समर्थों पर अनुज्ञप्त परिसर में अबाध पहुंच प्रदान की जाएगी और यह अभिनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों तथा सुरक्षा संबंधी शर्तों का सम्यक रूप से पालन किया जाता है, उस अधिकारी को प्रत्येक सुविधा उपलब्ध करवाई जाएगी।  
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and the Rules and the safety conditions are duly observed.
15. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञप्तिधारक को लिखित में अनुज्ञप्ति परिसर या मशीनरी या औजारों या साधित्रों में कोई मरम्मत या कोई परिवर्धन या परिवर्तन करने के लिए या ऐसी सिफारिशों को क्रियान्वित करने के लिए, जो ऐसे प्राधिकारी की राय में अस्वीकार्य जोखिम प्रदर्शित कर सकती है और परिसर या व्यक्तियों की स्थल पर या स्थल से बाहर सुरक्षा के लिए आवश्यक है, सूचित करता है तो अनुज्ञप्तिधारक उन सिफारिशों को निष्पादित करेगा और ऐसे प्राधिकारी द्वारा विनिर्दिष्ट अवधि के भीतर अनुपालन की रिपोर्ट देगा।  
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.
16. अग्नि या विस्फोटक द्वारा दुर्घटना और विस्फोटकों की हानि, उसमें कमी या चोरी की रिपोर्ट निकटतम पुलिस स्टेशन और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी स्थानीय कार्यालय में तुरन्त दी जाएगी।  
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority
17. किसी कारखाने में प्रसंस्करण भवनों की संख्या जिसके अन्तर्गत मिश्रण / भराई और संचरण भवन और शुष्कान प्लेटफार्म नहीं हैं, 85 से अधिक नहीं होगी।  
The maximum number of process buildings excluding mixing/ filling, transit building and drying platform in a factory shall not exceed 85.
18. जब तक मुख्य विस्फोटक नियंत्रक द्वारा विनिर्दिष्ट रूप से छूट न दी जाए किसी कारखाने से संलग्न भंडारगृह की न्यूनतम क्षमता उसकी वार्षिक विनिर्माण क्षमता की 1/5 होगी।  
Unless specifically exempted by the Chief Controller of Explosives, the minimum capacity for store house attached to any factory shall be 1/5th of its annual manufacturing capacity.
19. अनुज्ञप्तिधारी द्वारा आतिशबाजीयों के विनिर्माण के लिए 20 प्रसंस्करण भवन के पर्यवेक्षण हेतु विस्फोटक नियंत्रक द्वारा प्रमाणित कम से कम एक अर्ह फोरमैन की नियुक्ति की जाएगी।  
Licensee shall appoint minimum one qualified foreman certified by the Controller of Explosives, for every 20 process buildings to supervise the manufacture of fireworks.
20. प्रत्येक प्रसंस्करण भवन, जिसमें विस्फोटकों के विनिर्माण में विद्युत प्रचालित मशीन का उपयोग किया जाता है, समय-समय पर यथासंशोधित भारतीय मानक विनिर्देश सं. 2309 में अधिकथित के अनुसार एक या एक से अधिक परिकल्पित और स्थापित दक्ष प्रदीप्त कंडक्टर संलग्न होंगे।

- Every process building where electrically operated machinery is used in the manufacture of explosives shall have attached thereto one or more efficient lighting conductors designed and erected in accordance with the specification laid down in Indian Standard Specification No.2309 as amended from time to time
21. ऐसे परिसर में या उसके पास जहां विनिर्माण, उठाई धराई, भंडारण और उपयोग होता है मोबाइल फोन, पेजर जैसे इलेक्ट्रॉनिक साधित्र या उपकरणों की अनुज्ञा नहीं होगी।  
No electronic appliances or instruments like mobile phones, pagers shall be allowed in or near the premises where explosives are manufactured handled, stored and used
  22. कारखाने में ऐसे किसी व्यक्ति को, जो 18 वर्ष से कम आयु का है या जो उन्मत्त स्थिति में है या शारीरिक रूप से निशक्त है, न तो नियोजित किया जाएगा और न ही प्रवेश करने दिया जाएगा।  
No person under 18 years of age and no person who is in a state of intoxication or of unsound mind or physically handicapped shall be employed in or allowed to enter the factory.
  23. किस प्रसंस्करण भवन के दरवाजे आमने सामने होते हों तो भवन से एक से दो मीटर की दूरी पर और दोनों तरफ खुलने वाले दरवाजों से 0.5 मीटर चौड़ी और दरवाजों की ऊंचाई तक 23 से.मी. की सीमेन्टो और ईट की एक स्क्रीन दीवार बनाई जानी चाहिए।  
The doors of any process building shall not face each other. If doors of adjoining sheds face each other, a screen wall of 23 cm cement and brick should be provided at a distance of 1 to 2 M from the building and 0.5 m wider than the door opening on both sides and up to the height of the doors.
  24. कारखाने में एक समय पर संपूर्ण विस्फोटक की अधिकतम मात्रा, जिसके अन्तर्गत अनुज्ञप्त परिसर में विनिर्माण के प्रक्रियाधीन और भंडारित विस्फोटक भी है, प्ररूप एल ई 1 में मद 4 में यथाउल्लिखित मात्रा से अधिक नहीं होंगी  
The maximum quantity of explosives in the whole factory at any one time, including those in process of manufacture as well as those stored on the licensed premises, shall not exceed as mentioned in item 4 in from LE-1.
  25. मिक्सिंग / फिलिंग भवन के चारों ओर अनुसूची VII के अधीन विनिर्देश सं. 3 के अनुसार स्फोट दीवार होगी।  
The Mixing /filling building shall be surrounded by a blast wall as per specification no 3 under Schedule-VII.
  26. विनिर्माण भवन, मिश्रण, भरण, संचरण भवन और शुष्कन प्लेटफार्म अनुसूची VIII की सारणी 6 के अनुसार किसी प्रसंस्करण भवन से दोनों ओर की आन्तरिक सुरक्षा दूरी, बाड़ से बाहरी सुरक्षा दूरी का अनुपालन करेंगे।  
Manufacturing building , mixing, filling , transit building and drying platform shall observe inner safety distance to and from any process building and an outer safety distance from the fence as per table 6 of Schedule VIII
  27. किसी विनिर्माण भवन, मिश्रण, भरण, संरचना भवन और शुष्कन प्लेटफार्म में विस्फोटकों की कुल मात्रा और व्यक्ति / व्यक्तियों की संख्याक अनुसूची VIII की सारणी 6 के अनुसार होगी।  
The total quantity of explosives and person/persons in any manufacturing building, mixing, filling, transit building and drying platform shall be as per table 6 of Schedule VIII...
  28. अनुज्ञप्त परिसर के चारों ओर से दीवार या ऐसी मजबूत और संरचना वाली कम से कम दो मीटर ऊंचाई की कांटेदार तार वाली बाड़ से घिरा होगा जिससे कि अनुसूची VIII की सारणी 6 में यथाविनिर्दिष्ट सुरक्षा दूरी पर अप्राधिकृत व्यक्तियों के प्रवेश को रोका जा सके।  
The licensed premises shall be surrounded by a wall or barbed wire fencing at least 2 meters high of such strength and construction as to prevent entry of unauthorised persons at safe distance as mentioned in the table 6 of schedule VIII
  29. प्रत्येक पांच विनिर्माण शेडों के लिए (भरण / मिश्रण / संचरण भवन को छोड़कर) एक शुष्कन प्लेटफार्म की व्यवस्था की जाएगी।  
One drying platform shall be provided for every five manufacturing sheds (excluding filling/mixing/transit building.)
  30. काले चूर्ण और आतिशबाजी को एक ही आधान में नहीं रखा जाएगा और उन्हें इस प्रकार पृथक रखा जाएगा जिससे कि विस्फोटक या एक दूसरे के सम्पर्क के कारण अग्नि या विस्फोटक से बचा जा सके।  
Black powder and fireworks shall not be kept in the same receptacle and shall be so separated as to prevent explosion or fire communicating from one to the other.
  31. आतिशबाजी के विनिर्माण में क्लोरेट का प्रयोग नहीं किया जाएगा।  
No chlorate shall be used in the manufacture of fireworks.
  32. किसी एकल कार्य दिवस के अन्त में कारखाने में कोई खुली आतिशबाजी, संघटक, शुष्क या आर्द्र का अनुज्ञात नहीं किया जाएगा।  
No loose fireworks composition, dry or wet, shall be allowed to be kept in the factory at the close of any single working day. All such compositions that remain at the close of the day shall be destroyed..
  33. आतिशबाजी का विनिर्माण एक मंजिले भवन में किया जाएगा और भवन के सभी दरवाजे बाहर की तरफ खुलेंगे। परन्तु इस शर्त की कोई बात विद्युत संचलित मशीनरी की सहायता से विस्फोटकों के विनिर्माण और अनुज्ञापन प्राधिकारी द्वारा अनुमोदित विनिर्माण की ऐसी प्रक्रिया और मशीनरी को लागू नहीं होगी।  
The fireworks shall be manufactured in single storied building and all doors of the building shall open outwards. Provided that nothing in this condition shall apply to manufacture of explosives with aid of electrically operated machinery and such process of manufacture and machinery approved by Licensing Authority.
  34. प्रत्येक प्रसंस्करण भवन में उतनी संख्या में दरवाजे अपेक्षित होंगे जितने अनुज्ञापन प्राधिकारी द्वारा अनुमोदित किए जाएं।  
Every process building shall have required number of doors as approved by Licensing Authority
  35. अनुसूची VIII की सारणी 6 के अनुसार किसी अनुज्ञप्त कारखाने, भवन, मैगजीन या भंडारगृह, सार्वजनिक सड़क और संरक्षित संकर्म के बीच सुरक्षा दूरी का अबाध रखा जाना अपेक्षित है।  
The safety distance is required to be kept clear between any licensed factory building, magazine or store house, public road and protected works as per Table-6 of Schedule VIII
  36. विनिर्माण की तारीख, सहज उत्पादित पटाखे के लेबल / बाहरी पैकेज पर स्टाम्पिंग या मुद्रण के द्वारा सहजदृष्ट्य अमित रूप में अंकित की जाएगी।  
The date of manufacture shall be marked in conspicuous indelible character, by means of stamping or printing on the label/outer package of the sound producing cracker.
  37. निम्नलिखित स्तर से अधिक शोर पैदा करनेवाले अग्नि पटाखों का विनिर्माण या विक्रय :-  
    - o विस्फोटक स्थल से चार मीटर की दूरी पर 125 डीबी (ए आई) या 145 डीबी (सी) पीके प्रतिषिद्ध होगा।
    - o लड़ी (संयुक्त अग्नि पटाके), से बनने वाला पृथक अग्नि पटाखे के लिए जहां एन एक साथ संयुक्त किए गए पटाखों की संख्या है वहां उपरोक्त सीमा को पांच एल ओ जी 10 (एन) डीबी तक कम किया जाएगा।
- The manufacture or sale of fire-crackers generating noise level exceeding  
a. 125 dB(AI) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited  
b. For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log<sub>10</sub> (N) dB, where N = number of crackers joined together

कृते मुख्य विस्फोटक नियंत्रक  
For Chief Controller of Explosives

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

**The Following are the additional conditions of licence number E/HQ/TN/20/1185(E42714) to manufacture fireworks in Form LE-1 [Articles no. 1(b) and (c) schedule IV Part 1 of Explosives Rules, 2008] granted by the Chief Controller or Controller of Explosives.**

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1. All licensed premises shall be provided with smooth pathway inter connecting mixing, filling, manufacturing sheds, drying platforms, transit sheds and burning pits to facilitate for safe and smooth movement of chemicals, intermediates, semi-finished and finished fireworks in light weight trolley, having rubber lined wheels and for the passage of workers.
2. All licensees shall make Safety Management Plan of their factory including names of all Foremen appointed and delegation of supervision and submit the same to the inspecting authority.
3. All licensees shall submit the detailed list of fireworks items manufactured by them indicating names of chemicals and exact compositions and Chief Controller of Explosive, Nagpur's approval undertaken for manufacturing in their fireworks factory to the inspecting office as well as the Licensing Authority.
4. The occupier of the fireworks manufacturing factory will ensure that dangerous practices like exceeding man limits in mixing and manufacturing/finishing sheds, filling sheds, drying platforms or Packing sheds and excess storages of semi finished items as well as pellets, usage of the area in between the sheds for manufacturing/storage of fireworks or semi finished items or drying of fireworks items are not resorted to at any time.
5. The occupier of the fireworks manufacturing factory shall ensure that all the employees of the fireworks manufacturing factory shall be conversant with the procedure to be observed during the emergency within the premises.
6. All licensees shall provide :
  - a. Cotton clothes without pockets for the workers who are engaged in the manufacturing of fireworks.
  - b. Static discharge plates with efficient earthing points at all entrances of mixing/filling and pellet making rooms and all workers shall be made aware of their use before entering into the shed.
  - c. Anti- static flooring for the rooms where mixing/filling or pellet making are carried out.
  - d. Light weight trolleys with rubber lined wheels for movement of chemicals semi finished as well as finished fireworks within the factory or upto the storage magazines.
7. The occupier of the fireworks manufacturing factory shall ensure that the fence provided at outer safety distance of the manufacturing factory shall be fully secured and strengthened by providing industrial type chain link fencing or compound wall so as to prevent entry of unauthorized persons into the licensed factory area under any circumstances.

For Chief Controller of Explosives

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

# 19 Annexure

## Particulars of Facilities attached with factory covered under Licence No. : E/HQ/TN/20/1185(E42714)

No.	Shed Name	Shed Room/Marking	No.of Sheds	Breadth (Mtrs.)	Length (Mtrs.)	Quantity per Shed(Kgs.)	Man Limit per Shed	Total Capacity(Kgs.)	Total Man Limit
1	Chemical Mixing/Filling Shed	7,8,9,10,34,35	6	3	4	5	2	30	12
2	Fuse Cutting/Making/Wrapping/Dipping-Curing Shed	11,14,15,27,28,70,71,72	7	3	4	2.5	2	17.5	14
3	Manufacturing and Finishing Shed	17,18,19,20,21,26,36, 38 to 47, 57 to 60, 61 to 64, 68,69	30	3	4	25	4	750	120
4	Drying Platform	13,16,25,48,49,50,65,66	8	3	4	25		200	0
5	Transit Shed for Fuse	29	1	3	3	200		200	0
6	Transit Shed for Fireworks	12,64	2	3	3	500		1000	0
7	Pellet Making/ Shell Loading/ Tube Loading shed	52,53,55	3	3	4	5	2	15	6
8	Pellet Drying shed	54	1	3	4	40		40	0
9	Pellet Transit shed	56	1	2	2	50		50	0
<b>Total Capacity : 2302.5 Kgs.</b>									
<b>Total Man Limit : 152</b>									

The Date : 06/01/2023

For Chief Controller of Explosives

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**



भारत सरकार | Government of India

वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives

एफ. आर. डी. सी. काम्प्लेक्स, ई. एस. आई. अस्पताल के पास, सिवाकासी पश्चिम | FRDC Complex, Near ESI Hospital, Sivakasi West

जिला विरुधुनगर, तमिलनाडू सिवाकासी | Dist. Virudhunagar (TN) Sivakasi 626124

फोन (Phone):- 254253 | फैक्स (Fax):- 255233

ई-मेल Email: dyccesivakasi@explosives.gov.in

संख्या (No.): E/HQ/TN/21/1591(E42719)

दिनांक (Date): 27/01/2023

सेवा में | To,

M/s. ASOK SPARKLERS FACTORY,  
468, PKSA Arumuga Nadar Road., Town/Village - Sivakasi  
District-VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626189

विषय: Survey No(s).304/2A,2B,3,4,5, 305/2,3,4,5,6,7,8,10A,10B,10C,11, 306/7,8A,8B,9,10,11A,11B & 11C, ग्राम Kundairuppu village, जिला VIRUDHUNAGAR, राज्य Tamil Nadu में आतिशबाजी के मैगजीन/गोदाम में बिक्री हेतु कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/HQ/TN/21/1591(E42719) के नवीनीकरण संदर्भ में।

Subject: Possession for Sale of of Fireworks from magazine/store house situated at Survey No(s):304/2A,2B,3,4,5, 305/2,3,4,5,6,7,8,10A,10B,10C,11, 306/7,8A,8B,9,10,11A,11B & 11C, Kundairuppu village, Dist. VIRUDHUNAGAR, Tamil Nadu -Licence No.: E/HQ/TN/21/1591(E42719) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 75804 दिनांक 10/01/2023 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2028 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: 75804 dated: 10/01/2023, the subject licence duly renewed upto 31/3/2028 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/ 2028 से पहले इस कार्यालय को भेजे जाएं।

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2028.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।  
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।  
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।  
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।  
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (आतिशबाजी गोदाम के लिए लागू नहीं)।  
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office.(Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाए। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter.(Not applicable for fireworks store house)

भवदीय | Your's faithfully

(मोहनलाल जाना | Mohanlal Jana)

उप विस्फोटक नियंत्रक | Dy. Controller of Explosives

कृते उप मुख्य विस्फोटक नियंत्रक | For Dy. Chief Controller of Explosives

सिवाकासी | Sivakasi

प्रतिलिपि प्रेषित | Copy Forwarded to:

- ज़िला मजिस्ट्रेट (District Magistrate), VIRUDHUNAGAR (Tamil Nadu)- सूचना के लिए (for information.)

कृते उप मुख्य विस्फोटक नियंत्रक | For The Dy. Chief Controller of Explosives,  
सिवाकासी | Sivakasi

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)  
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

## अनुज्ञप्ति प्ररूप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)  
(See article 3(a) to (d) of Part I of Schedule IV of Explosives Rules, 2008)(ख) विक्रय के लिए वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक और/ या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति  
Licence to possess : (b) for sale of explosives of Class 1,2,3,4, 5,6 or 7 in a magazine.

अनुज्ञप्ति सं. (Licence No.) : E/HQ/TN/21/1591(E42719)

वार्षिक फीस रुपए (Annual Fee Rs): 19000/-

1. Licence is hereby granted to

M/s. ASOK SPARKLERS FACTORY (अधिभोगी / Occupier : G.A Vignesh), 468, PKSA Arumuga Nadar Road,, Town/Village - Sivakasi, District-VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626189



को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : Partnership Firm

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमाम्य

है।  
Licence is valid only for the following purpose : possess for sale of Fire Works, - के विक्रय के लिए

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Fire Works	7.2	1&2	40000 Kg.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]

(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] :

3 times  
as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s) :

रेखाचित्र क्र. (Drawing No.) E/HQ/TN/21/1591(E42719)

दिनांक (Dated) 10/12/2009

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Survey No(s). 304/2A,2B,3,4,5, 305/2,3,4,5,6,7,8,10A,10B,10C,11,306/7,8A,8B,9,10,11A,11B &amp; 11C. ग्राम (Town/Village) : Kundairuppu village

पुलिस थाना (Police Station) : Vembakottai

जिला (District)	VIRUDHUNAGAR	राज्य (State)	Tamil Nadu	पिनकोड (Pincode)	626131
दूरभाष (Phone)	9443375328	ई. मेल (E-Mail)		फैक्स (Fax)	

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

: Fireworks storage room and a packing shed.

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए।)

Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ता.क्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।

Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2011 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2011.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिकमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 10/12/2009

मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

## Amendments :

- Change in Authorized Signatory/Occupier/Partners/Directors dated : 18/03/2013
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 23/06/2014
- Amendment in Drawings/Facilities/Premises dated : 23/06/2014
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 30/04/2019
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 16/09/2021

## Transfers :

- Change in Licensee Name/Address/Status dated : 06/01/2023

नवीनीकरण के पृष्ठांकन के लिए स्थान  
Space for Endorsement of Renewalनवीकरण की तारीख  
Date of Renewalसमाप्ति की तारीख  
Date of Expiryअनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प  
Signature of licensing authority and stamp

27/01/2023

31/03/2028

Dy. Chief Controller of Explosives, Sivakasi

**कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।**  
**Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.****Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

मैगजीन में वर्ग 1,2,3,4,5,6, और 7 के विस्फोटकों को बिक्री या प्रयोग हेतु रखने के लिए प्ररूप एल.ई. 3 [अनुच्छेद 3 (ख) से (ग)] में मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक द्वारा प्रदान किए जाने वाले अनुज्ञप्ति सं. E/HQ/TN/21/1591(E42719) की शर्तें निम्नलिखित हैं।

The following are the conditions of licence number E/HQ/TN/21/1591(E42719) to possess for sale or use, explosives of Class 1,2,3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c)) granted by Chief controller of Explosives or Controller of Explosives.

1. परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी।  
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
2. विस्फोटकों के भंडारण के लिए प्रयुक्त होने वाली मैगजीन अनुसूची III और अनुज्ञप्ति के उपाबंध में विनिर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।  
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence.
3. मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञप्ति में विनिर्दिष्ट है, रखे जाने के लिए और ऐसे रखे जाने से संबद्ध आधान या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा; अन्यथा नहीं।  
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
4. पैकजों को खोलने का कार्य और विस्फोटकों को तौलने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा।  
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
5. दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पर पृथक कर दिया जाए कि किसी वजह से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके : परंतु -  
(घ) 2 (नाइट्रेट मिश्रण), वर्ग 3 (नाइट्रो योगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्रभाग के अंतर्गत आने वाले सुरक्षा पलीते और वर्ग 6 प्रभाग 2 के अंतर्गत आनेवाले विस्फोटक प्रेरक पलीते, जिनमें कोई खुला लोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थायन के रखे जा सकते हैं।  
(ङ) वर्ग 6 प्रभाग 3 के अंतर्गत आनेवाले विस्फोटक प्रेरक अलग रखे जाएंगे।  
(च) वर्ग 1 के अंतर्गत आने वाले बारूद को अलग रखा जाएगा।  
Two or more description or explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other; Provided that—  
(d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1 and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space ;  
(e) Detonators belonging to Class 6 Division 3 shall be kept separately.  
(f) Gun powder belonging to Class 1 shall be kept separately.
6. वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा।  
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
7. वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो।  
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राप्त कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शित की गई हो और ऐसे प्रमाणपत्र के अनुज्ञप्तिधारी अपने पास रखेगा और मांग की जाने पर प्रस्तुत करेगा।  
(ii) जब कोई विस्फोटक मानक शुद्धता का न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लाइसीन या द्रव नाइट्रो योगिक के निकल जाने के चिन्ह प्रकट होने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञप्तिधारी अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें।  
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.  
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.  
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-glycerin or liquid nitrocompound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
8. मैगजीन के भीतरी भाग या उसमें लगी बेंचों, शेल्फों और उसकी फिटिंग का इस प्रकार सन्निर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतरित किया जाएगा कि विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके। भीतरी भाग में लगी बेंचें, शेल्फें और फिटिंग यथासाध्य ग्रिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे : परंतु किसी लोहे या इस्पात के खुले होने के विरुद्ध सावधानी से संबंधित इस शर्त का वह भाग ऐसे किसी भवन में बांधेकर नहीं होगा जिसमें वर्ग 6 (गोला बारूद) के प्रथम के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है।  
The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from; Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.
9. यदि तडित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञप्तिधारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञप्तिधारी द्वारा पश्चात्कर्ती प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तडित चालक को समाधानप्रद घोषित नहीं कर देता :  
परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के किए गए सभी परीक्षणों के लिए प्रभार्य होगा :  
परंतु यह और कि यदि दो या अधिक तडित चालक एक ही मैगजीन से संबद्ध हैं तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तडित चालक के परीक्षण के लिए हर स्थिति में विहित की गई है।  
If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory:  
Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day :  
Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.
10. उपयुक्त तथा जब रहित कार्यकरण वस्त्रों, उपयुक्त जूतों के प्रयोग द्वारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों द्वारा इस बाबत सम्यक उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, दियासलाई अथवा ऐसी कोई वस्तुएं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो :  
परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य कर नहीं होगा जिससे भिन्न कोई विस्फोटक नहीं रखा गया है।  
Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fire, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion:  
Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.

11. अनुज्ञापितधारों प्ररूप आर.इ.-3 और आर.इ.-4 या आर.इ.-5, जैसी स्थिति हो, में सभी विस्फोटकों का अभिलेख और लेखा रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत किसी भी अधिकारी के समक्ष उसके द्वारा ऐसा करने की मांग की जाने पर स्टॉक पुस्तक और अभिलेख प्रस्तुत करेगा। स्टॉक पुस्तक विहित प्रोफार्मा में पृष्ठ संख्यांकित होगी।  
The licensee shall keep records and accounts of all explosives in Forms RE-3 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers authorised under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.
12. परिसरों में कोई परिवर्तन या तबदीली अनुज्ञापन प्राधिकारी के पूर्वानुमोदन बिना नहीं की जाएगी और अनुज्ञापितधारी ऐसी किसी शर्त का अनुपालन करेगा जो इस निमित्त अनुज्ञापन प्राधिकारी विनिर्दिष्ट करें।  
No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.
13. मैगजीन सभी समयों पर अच्छी मरम्मत की स्थिति में बनाई रखी जाएगी (या अच्छी हालत में बनाई रखी जाएगी)। यदि किसी कारणवश किसी विस्फोटक के भण्डारण के लिए मैगजीन अनुपयुक्त हो जाती है तो अनुज्ञापितधारी इस बात की सूचना अनुज्ञापन प्राधिकारी को तुरंत देगा।  
Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.  
मैगजीन का अनुज्ञापितधारी इन नियमों के नियम 24 के उप-नियम 3 के अनुसार त्रैमासिक विवरणी प्रस्तुत करेगा।  
The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.
14. यदि सुरक्षा दूरी का कोई अधिक्रमण होता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को आवश्यक सलाह और कार्यवाही के लिए तुरंत दी जाएगी।  
Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.
15. यदि कोई विस्फोटक विनष्ट हुआ अथवा अनुपयोगी जाया जाता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को, सलाह प्राप्त करने के लिए, तुरंत दी जाएगी।  
The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.
16. विस्फोटकों के पैकेटों के चट्टे इस प्रकार लगाए जाएंगे कि कम से कम एक व्यक्ति भण्डार किए गए सभी पैकेजों की हालत की जांच करने और प्रत्येक पैकेज की विनिर्माण विशिष्टियों को पढ़ने के लिए उनके बीच से होकर आ जा सके।  
The explosive packages shall be stocked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacture particulars of each package.  
तडित चालकों की भूमि के लिए प्रतिरोध यथासंभव न्यूनतम होगा और किसी भी दशा में 10 ओहम से अधिक नहीं होगा।  
The resistance of the lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.
17. मैगजीन के चारों ओर 15 मीटर की दूरी के अंतर्गत कोई शुल्क घास या झाड़ी या ज्वलनशील सामग्री नहीं रहने दी जाएगी।  
A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.
18. विस्फोटकों के प्रत्येक पैकेट की, जब उसे मैगजीन के भीतर लिया जा रहा हो, ठीक दशा जानने के लिए परीक्षा की जाएगी।  
Every package of explosive at the time of bringing inside the magazine shall be examined for its sound condition.
19. किसी मैगजीन / भंडारगृह में किसी एक समय में चार व्यक्तियों से अधिक को नहीं रहने दिया जाएगा।  
Not more than 4 persons shall be allowed inside the magazine or store house at any one time.
20. विस्फोटकों के खाली पैकेजों को शीघ्रतिथीय वहां से हटा दिया जाएगा और नष्ट कर दिया जाएगा।  
Empty packages of the explosives shall be removed at the earliest and destroyed.
21. अनुज्ञापितधारी और कर्मचारियों को परिसर के भीतर आपातकाल के दौरान की जाने वाली प्रक्रियाओं से अवगत होना चाहिए।  
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
22. निरीक्षण या नमूना अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञापन परिसर में अबाध रूप से पहुंचने दिया जाएगा और यह सुनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों और सुरक्षा स्थितियों को सम्यक्तः अनुपालन किया जा रहा है, अधिकारी को प्रत्येक सुविधा प्रदान की जाएगी।  
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
23. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञापितधारक को अनुज्ञापन परिसरों या मशीनरी, टूल या उपकरण में ऐसी कोई मरम्मत या परिवर्धन या परिवर्तन करने या सिफारिशों को लागू करने को लिखित रूप में सूचित करता है जो परिसर के अंदर या बाहर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, अनुज्ञापितधारक सिफारिशों को निष्पादित करेगा और विनिर्दिष्ट अवधि के भीतर अनुपालन रिपोर्ट ऐसे प्राधिकारी को देगा।  
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.
24. अनुज्ञापितधारी मैगजीन में रखने और बिक्री के लिए प्राधिकृत विस्फोटक सूची में उल्लिखित अनुज्ञापन फैक्टरी या कंपनी से प्राधिकृत विस्फोटक / आतिशबाजी या सुरक्षा पल्लोते खरीदेगा।  
The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the list authorised explosives from a licensed factory or company for possession and sale from the magazine.
25. निम्न से अधिक ध्वनि स्तर उत्पादित करने वाले आतिशबाजियों पटाखों की बिक्री और रखने के लिए –  
(क) जो फटने की जगह से चार मीटर की दूरी पर है, 125 डी.बी.(ए1) या 145 डी.बी.(सी)पी के प्रतिबंधित होंगे;  
(ख) श्रृंखला (जुड़े हुए पटाख) को गठन करने वाले व्यक्तिगत पटाखों के लिए उपर्युक्त उल्लिखित सीमा 5 लॉग<sub>10</sub>(एन) डी.बी. (सी) पी.के. प्रतिबंधित होंगे;  
The possession and sale of fire-crackers generating noise level exceeding;  
a) 125 dB(A) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited;  
b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log<sub>10</sub> (N) dB, where N = number of crackers joined together.
26. आग या विस्फोट द्वारा दुर्घटना या नुकसान पटाखों की कमी या चोरी, तुरंत पास के पुलिस थाने और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को रिपोर्ट की जाएगी।  
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

#### अतिरिक्त शर्तें / Additional Conditions :

1. अनुज्ञापितधारी विदेशी मूल के आतिशबाजी को ना प्रदर्शित करेगा, ना रखेगा और ना ही उसकी बिक्री करेगा। The licensee shall not exhibit, possess and sell fireworks of foreign origin.

कृते मुख्य विस्फोटक नियंत्रक  
For Chief Controller of Explosives

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

(See rule 113 of the Explosives Rules, 2008)  
(Distance Form to be attached to the licence)

Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number E/HQ/TN/21/1591(E42719) in form LE-3 granted to M/s. ASOK SPARKLERS FACTORY, 468, PKSA Arumuga Nadar Road,, Tamil Nadu-626131 .

Type of Structure(s)	Safety distances meters	
	M	UM
<b>Inside Safety Distances(ISD)</b>		
1 Room or Workshop used in Connection with the Magazine	30	
2 Any other Explosives Magazine or store House or Factory of the Applicant		
3 Magazine Office		
<b>Middle Safety Distances(MSD)</b>		
4 Magazine Keeper`s or Chowkidar`s Dwelling house		
5 Railway including Minerals and Private Railways		
6 Canal (in active use) or other navigable water		
7 Dock or Pier or Jetty		
8 Public Highway or Public Road		30
9 Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory		
10 River Embankment or Sea Embankment or Public Well		
11 Reservoir or Bounded tank/rope way		
12 Windmillor or Solar panel for Power Generation		
<b>Outside Safety Distances(OSD)</b>		
13 Dwelling House		
14 Govt. and Public Building		
15 Temple, Mosque, Church or Gurudwara or other Places of Worships		
16 Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17 Factory		
18 Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances		
19 Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		61
20 Aerodrome		
21 Furnace, Kiln or Chimney		
22 Quarry or mine pit head		
23 Power House or Electric Substation		
24 Wireless Station		
25 Warehouse or other Storage Building		
26 Any other Protected works		
<b>Overhead Electric lines</b>		
27 Electric Power over head Transmission Lines above 440V		61
28 Electric Power over head Transmission Lines upto 440V		15

The Date : 10/12/2009

For Chief Controller of Explosives

**Amendments :**

- Change in Authorized Signatory/Occupier/Partners/Directors dated : 18/03/2013
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 23/06/2014
- Amendment in Drawings/Facilities/Premises dated : 23/06/2014
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 30/04/2019
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 16/09/2021

**Transfers :**

- Change in Licensee Name/Address/Status dated : 06/01/2023

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**



भारत सरकार | Government of India

वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives

एफ. आर. डी. सी. काम्प्लेक्स, ई. एस. आई. अस्पताल के पास, सिवाकासी पश्चिम | FRDC Complex, Near ESI Hospital, Sivakasi West

जिला विरुधुनगर, तमिलनाडु सिवाकासी | Dist. Virudhunagar (TN) Sivakasi 626124

फोन (Phone):- 254253 | फैक्स (Fax):- 255233

ई-मेल Email: dyccesivakasi@explosives.gov.in

संख्या (No.): E/HQ/TN/22/278(E58075)

दिनांक (Date): 30/01/2023

सेवा में | To,

M/s. ASOK SPARKLERS FACTORY,  
468, PKSA, Arumuga Nadar road., Town/Village - Sivakasi  
District-VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626189

विषय: Survey No.304/2A,2B,3,4,5, 305/2,3,4,5,6,7,8,10A,10B,10C,11, 306/7,8A,9,10,11A,11B,11C, ग्राम Kundaipuruppu, जिला VIRUDHUNAGAR, राज्य Tamil Nadu में आतिशबाजी के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/HQ/TN/22/278(E58075) के नवीनीकरण संदर्भ में।

Subject: Possession for Use of of Fireworks from magazine situated at Survey No.:304/2A,2B,3,4,5, 305/2,3,4,5,6,7,8,10A,10B,10C,11, 306/7,8A,9,10,11A,11B,11C, Kundaipuruppu, Dist. VIRUDHUNAGAR, Tamil Nadu -Licence No.: E/HQ/TN/22/278(E58075) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 75946 दिनांक 11/01/2023 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2028 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: 75946 dated: 11/01/2023, the subject licence duly renewed upto 31/3/2028 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/ 2028 से पहले इस कार्यालय को भेजे जाएं।

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2028.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।  
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।  
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।  
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।  
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (आतिशबाजी गोदाम के लिए लागू नहीं)।  
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office.(Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाए। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter.(Not applicable for fireworks store house)
- सभी ब्लास्टिंग ऑपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग ऑपरेशन करने वाले ब्लास्टर की योग्यता उसी अधिनियम से निर्धारित हो।  
All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(मोहनलाल जाना | Mohanlal Jana)

उप विस्फोटक नियंत्रक | Dy. Controller of Explosives

कृते उप मुख्य विस्फोटक नियंत्रक | For Dy. Chief Controller of Explosives

सिवाकासी | Sivakasi

प्रतिलिपि प्रेषित | Copy Forwarded to:

- ज़िला मजिस्ट्रेट (District Magistrate), VIRUDHUNAGAR (Tamil Nadu)- सूचना के लिए (for information.)

कृते उप मुख्य विस्फोटक नियंत्रक | For The Dy. Chief Controller of Explosives,  
सिवाकासी | Sivakasi

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)

(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

मैगजीन में वर्ग 1,2,3,4,5,6, और 7 के विस्फोटकों को बिक्री या प्रयोग हेतु रखने के लिए प्ररूप एल.ई. 3 [अनुच्छेद 3 (ख) से (ग)] में मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक द्वारा प्रदान किए जाने वाले अनुज्ञप्ति सं. E/HQ/TN/22/278(E58075) की शर्तें निम्नलिखित हैं।

The following are the conditions of licence number E/HQ/TN/22/278(E58075) to possess for sale or use, explosives of Class 1,2,3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c) ) granted by Chief controller of Explosives or Controller of Explosives.

1. परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी।  
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
2. विस्फोटकों के भंडारण के लिए प्रयुक्त होने वाली मैगजीन अनुसूची III और अनुज्ञप्ति के उपाबंध में विनिर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।  
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence.
3. मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञप्ति में विनिर्दिष्ट है, रखे जाने के लिए और ऐसे रखे जाने से संबद्ध आधान या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा; अन्यथा नहीं।  
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
4. पैकजों को खोलने का कार्य और विस्फोटकों को तौलने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा।  
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
5. दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पर पृथक कर दिया जाए कि किसी वजह से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके : परंतु –  
(घ) 2 (नाइट्रेट मिश्रण), वर्ग 3 (नाइट्रो योगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्रभाग के अंतर्गत आने वाले सुरक्षा पलीते और वर्ग 6 प्रभाग 2 के अंतर्गत आनेवाले विस्फोटक प्रेरक पलीते, जिनमें कोई खुला लोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थायन के रखे जा सकते हैं।  
(ङ) वर्ग 6 प्रभाग 3 के अंतर्गत आनेवाले विस्फोटक प्रेरक अलग रखे जाएंगे।  
(च) वर्ग 1 के अंतर्गत आने वाले बारूद को अलग रखा जाएगा।  
Two or more description or explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other; Provided that—  
(d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1 and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space ;  
(e) Detonators belonging to Class 6 Division 3 shall be kept separately.  
(f) Gun powder belonging to Class 1 shall be kept separately.
6. वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा।  
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
7. वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो।  
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राप्त कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शित की गई हो और ऐसे प्रमाणपत्र के अनुज्ञप्तिधारी अपने पास रखेगा और मांग की जाने पर प्रस्तुत करेगा।  
(ii) जब कोई विस्फोटक मानक शुद्धता का न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लाइसीन या द्रव नाइट्रो योगिक के निकल जाने के चिन्ह प्रकट होने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञप्तिधारी अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें।  
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.  
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.  
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-glycerin or liquid nitrocompound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
8. मैगजीन के भीतरी भाग या उसमें लगी बेंचों, शेल्फों और उसकी फिटिंग का इस प्रकार सन्निर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतरित किया जाएगा कि विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके। भीतरी भाग में लगी बेंचें, शेल्फें और फिटिंग यथासाध्य ग्रिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे : परंतु किसी लोहे या इस्पात के खुले होने के विरुद्ध सावधानी से संबंधित इस शर्त का वह भाग ऐसे किसी भवन में बांधेकर नहीं होगा जिसमें वर्ग 6 (गोला बारूद) के प्रथम के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है।  
The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from; Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.
9. यदि तडित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञप्तिधारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञप्तिधारी द्वारा पश्चात्कर्ती प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तडित चालक को समाधानप्रद घोषित नहीं कर देता :  
परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के किए गए सभी परीक्षणों के लिए प्रभार्य होगा :  
परंतु यह और कि यदि दो या अधिक तडित चालक एक ही मैगजीन से संबद्ध हैं तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तडित चालक के परीक्षण के लिए हर स्थिति में विहित की गई है।  
If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory:  
Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day :  
Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.
10. उपयुक्त तथा जब रहित कार्यकरण वस्त्रों, उपयुक्त जूतों के प्रयोग द्वारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों द्वारा इस बाबत सम्यक उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, दियासलाई अथवा ऐसी कोई वस्तुएं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो :  
परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य नहीं होगा जिससे भिन्न कोई विस्फोटक नहीं रखा गया है।  
Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fire, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion:  
Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.

11. अनुज्ञापितधारों प्ररूप आर.इ.-3 और आर.इ.-4 या आर.इ.-5, जैसी स्थिति हो, में सभी विस्फोटकों का अभिलेख और लेखा रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत किसी भी अधिकारी के समक्ष उसके द्वारा ऐसा करने की मांग की जाने पर स्टॉक पुस्तक और अभिलेख प्रस्तुत करेगा। स्टॉक पुस्तक विहित प्रोफार्मा में पृष्ठ संख्यांकित होगी।  
The licensee shall keep records and accounts of all explosives in Forms RE-3 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers authorised under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.
12. परिसरों में कोई परिवर्तन या तबदीली अनुज्ञापन प्राधिकारी के पूर्वानुमोदन बिना नहीं की जाएगी और अनुज्ञापितधारी ऐसी किसी शर्त का अनुपालन करेगा जो इस निमित्त अनुज्ञापन प्राधिकारी विनिर्दिष्ट करें।  
No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.
13. मैगजीन सभी समयों पर अच्छी मरम्मत की स्थिति में बनाई रखी जाएगी (या अच्छी हालत में बनाई रखी जाएगी)। यदि किसी कारणवश किसी विस्फोटक के भण्डारण के लिए मैगजीन अनुपयुक्त हो जाती है तो अनुज्ञापितधारी इस बात की सूचना अनुज्ञापन प्राधिकारी को तुरंत देगा।  
Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.  
मैगजीन का अनुज्ञापितधारी इन नियमों के नियम 24 के उप-नियम 3 के अनुसार त्रैमासिक विवरणी प्रस्तुत करेगा।  
The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.
14. यदि सुरक्षा दूरी का कोई अधिक्रमण होता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को आवश्यक सलाह और कार्यवाही के लिए तुरंत दी जाएगी।  
Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.
15. यदि कोई विस्फोटक विनष्ट हुआ अथवा अनुपयोगी जाया जाता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को, सलाह प्राप्त करने के लिए, तुरंत दी जाएगी।  
The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.
16. विस्फोटकों के पैकेटों के चट्टे इस प्रकार लगाए जाएंगे कि कम से कम एक व्यक्ति भण्डार किए गए सभी पैकेजों की हालत की जांच करने और प्रत्येक पैकेज की विनिर्माण विशिष्टियों को पढ़ने के लिए उनके बीच से होकर आ जा सके।  
The explosive packages shall be stocked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacture particulars of each package.  
तडित चालकों की भूमि के लिए प्रतिरोध यथासंभव न्यूनतम होगा और किसी भी दशा में 10 ओहम से अधिक नहीं होगा।  
The resistance of the lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.
17. मैगजीन के चारों ओर 15 मीटर की दूरी के अंतर्गत कोई शुल्क घास या झाड़ी या ज्वलनशील सामग्री नहीं रहने दी जाएगी।  
A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.
18. विस्फोटकों के प्रत्येक पैकेट की, जब उसे मैगजीन के भीतर लिया जा रहा हो, ठीक दशा जानने के लिए परीक्षा की जाएगी।  
Every package of explosive at the time of bringing inside the magazine shall be examined for its sound condition.
19. किसी मैगजीन / भंडारगृह में किसी एक समय में चार व्यक्तियों से अधिक को नहीं रहने दिया जाएगा।  
Not more than 4 persons shall be allowed inside the magazine or store house at any one time.
20. विस्फोटकों के खाली पैकेजों को शीघ्रतिथीय वहां से हटा दिया जाएगा और नष्ट कर दिया जाएगा।  
Empty packages of the explosives shall be removed at the earliest and destroyed.
21. अनुज्ञापितधारी और कर्मचारियों को परिसर के भीतर आपातकाल के दौरान की जाने वाली प्रक्रियाओं से अवगत होना चाहिए।  
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
22. निरीक्षण या नमूना अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञापन परिसर में अबाध रूप से पहुंचने दिया जाएगा और यह सुनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों और सुरक्षा स्थितियों को सम्यक्तः अनुपालन किया जा रहा है, अधिकारी को प्रत्येक सुविधा प्रदान की जाएगी।  
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
23. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञापितधारक को अनुज्ञापन परिसरों या मशीनरी, टूल या उपकरण में ऐसी कोई मरम्मत या परिवर्धन या परिवर्तन करने या सिफारिशों को लागू करने को लिखित रूप में सूचित करता है जो परिसर के अंदर या बाहर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, अनुज्ञापितधारक सिफारिशों को निष्पादित करेगा और विनिर्दिष्ट अवधि के भीतर अनुपालन रिपोर्ट ऐसे प्राधिकारी को देगा।  
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.
24. अनुज्ञापितधारी मैगजीन में रखने और बिक्री के लिए प्राधिकृत विस्फोटक सूची में उल्लिखित अनुज्ञापन फैक्टरी या कंपनी से प्राधिकृत विस्फोटक / आतिशबाजी या सुरक्षा पल्लोते खरीदेगा।  
The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the list authorised explosives from a licensed factory or company for possession and sale from the magazine.
25. निम्न से अधिक ध्वनि स्तर उत्पादित करने वाले आतिशबाजियों पटाखों की बिक्री और रखने के लिए –  
(क) जो फटने की जगह से चार मीटर की दूरी पर है, 125 डी.बी.(ए1) या 145 डी.बी.(सी)पी के प्रतिबंधित होंगे;  
(ख) श्रृंखला (जुड़े हुए पटाख) को गठन करने वाले व्यक्तिगत पटाखों के लिए उपर्युक्त उल्लिखित सीमा 5 लॉग<sub>10</sub>(एन) डी.बी. (सी) पी.के. प्रतिबंधित होंगे;  
The possession and sale of fire-crackers generating noise level exceeding;  
a) 125 dB(A) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited;  
b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log<sub>10</sub> (N) dB, where N = number of crackers joined together.
26. आग या विस्फोट द्वारा दुर्घटना या नुकसान पटाखों की कमी या चोरी, तुरंत पास के पुलिस थाने और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को रिपोर्ट की जाएगी।  
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

#### अतिरिक्त शर्तें / Additional Conditions :

1. अनुज्ञापितधारी विदेशी मूल के आतिशबाजी को ना प्रदर्शित करेगा, ना रखेगा और ना ही उसकी बिक्री करेगा। The licensee shall not exhibit, possess and sell fireworks of foreign origin.

कृते मुख्य विस्फोटक नियंत्रक  
For Chief Controller of Explosives

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

(See rule 113 of the Explosives Rules, 2008)  
(Distance Form to be attached to the licence)

Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number E/HQ/TN/22/278(E58075) in form LE-3 granted to M/s. ASOK SPARKLERS FACTORY, 468, PKSA, Arumuga Nadar road,, Tamil Nadu-626123 .

Type of Structure(s)	Safety distances meters	
	M	UM
<b>Inside Safety Distances(ISD)</b>		
1 Room or Workshop used in Connection with the Magazine	10	
2 Any other Explosives Magazine or store House or Factory of the Applicant		
3 Magazine Office		
<b>Middle Safety Distances(MSD)</b>		
4 Magazine Keeper`s or Chowkidar`s Dwelling house		
5 Railway including Minerals and Private Railways		
6 Canal (in active use) or other navigable water		
7 Dock or Pier or Jetty		
8 Public Highway or Public Road		13
9 Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory		
10 River Embankment or Sea Embankment or Public Well		
11 Reservoir or Bounded tank/rope way		
12 Windmillor or Solar panel for Power Generation		
<b>Outside Safety Distances(OSD)</b>		
13 Dwelling House		
14 Govt. and Public Building		
15 Temple, Mosque, Church or Gurudwara or other Places of Worships		
16 Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17 Factory		
18 Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances		45
19 Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		
20 Aerodrome		
21 Furnace, Kiln or Chimney		
22 Quarry or mine pit head		
23 Power House or Electric Substation		
24 Wireless Station		
25 Warehouse or other Storage Building		
26 Any other Protected works		
<b>Overhead Electric lines</b>		
27 Electric Power over head Transmission Lines above 440V		45
28 Electric Power over head Transmission Lines upto 440V		15

The Date : 26/08/2011

For Chief Controller of Explosives

**Amendments :**

- Change in Authorized Signatory/Occupier/Partners/Directors dated : 18/03/2013
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 30/04/2019
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 16/09/2021

**Transfers :**

- Change in Licensee Name/Address/Status dated : 06/01/2023

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

## अनुज्ञप्ति प्ररूप एल. ई-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)  
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति  
Licence to possess : (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : E/HQ/TN/22/278(E58075)

वार्षिक फीस रुपए (Annual Fee Rs): 1100/-

1. Licence is hereby granted to

M/s. ASOK SPARKLERS FACTORY (अधिभोगी / Occupier : G.A. Vignesh), 468, PKSA, Arumuga Nadar road,, Town/Village - Sivakasi, District-VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626189



को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : Partnership Firm

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य

है।  
Licence is valid only for the following : possess for use of **Micro-cord**, - के उपयोग के लिए  
purpose.

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Micro-cord	7,3	0	300 Kg. (= 50000 Mtrs)

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]

(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] :

3 times  
as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s) :

रेखाचित्र क्र. (Drawing No.) E/HQ/TN/22/278(E58075)

दिनांक (Dated) 26/08/2011

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Survey No. 304/2A,2B,3,4,5, 305/2,3,4,5,6,7,8,10A,10B,10C,11, 306/7,8A,9,10,11A,11B,11C. ग्राम (Town/Village) : Kundaiyuruppu

पुलिस थाना (Police Station) : Vembakottai

जिला (District)	VIRUDHUNAGAR	राज्य (State)	Tamil Nadu	पिनकोड (Pincode)	626123
दूरभाष (Phone)	09443375326	ई. मेल (E-Mail)		फैक्स (Fax)	

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

One Store Room.

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए।)

Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।

Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2016 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2016.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिकमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 26/08/2011

मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

## Amendments :

- Change in Authorized Signatory/Occupier/Partners/Directors dated : 18/03/2013
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 30/04/2019
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 16/09/2021

## Transfers :

- Change in Licensee Name/Address/Status dated : 06/01/2023

नवीनीकरण के पृष्ठांकन के लिए स्थान  
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
30/01/2023	31/03/2028	Dy. Chief Controller of Explosives, Sivakasi

**कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।**  
**Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.****Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

From

Thiru.R.Rajendran,M.A.,  
District Revenue Officer /  
Additional District Magistrate,  
Virudhunagar District,  
Virudhunagar.

To

The Deputy Chief Controller of  
Explosives, (PESO)  
FRDC Complex, Near ESI Hospital,  
Sivakasi West,  
Sivakasi-626124.

**Roc.No.E4/192/2024, Dated: 17.02.2024**

Sir,

Sub: Fire Acciedient - Explosives Act and Rules - Fire  
Acciedient Virudhunagar District - Vembakottai Taluk -  
Kundairuppu Village - **M/s. ASOK SPARKLERS FACTORY**  
- Fire Acciedent occurred on 17.02.2024 -Report send  
-Regarding.

Ref: 1. Special Tahsildar(Matches ) Sivakasi Report  
No.A1/02/2024, Dated: 17.02.2024.  
2. Tahsildar,Vembakottai Report No.A1/1032/2024.  
Dated: 17.02.2024

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I invite your attention to the reference cited.

A fire accident occurred on February 17, 2024, at 12:30 p.m. at M/s. ASOK SPARKLERS FACTORY located in Virudhunagar district, Vembakottai Taluk, Kundairuppu Village, S.F. No. 304/2A. The property is owned by Asok Sparklers Factory. The fire broke out during chemical mixing in Room No. 7 & 8, resulting in extensive damage to both rooms. Below are the details of the incident.

Room No.	Name of the Room	Details of Damages
7	Gun Powder Mixing shed	Room is fully damaged
8	Gun Powder Filling Shed	Room is fully damaged
9	White Powder Mixing Shed	Room is fully damaged
10	White Powder Filling Shed	Room is partly damaged
34	White Powder Mixing Shed	No Damages in the room only fire accident.

In this fire accident, 10 people died, and 2 more persons sustained serious injuries. The particulars are as follows:

**Death person's detail:-**

S.No.	Name & Address	Age	Remarks
1	Mr.Ramesh S/o, Subburaj, Kiliyampatti	26/2024	Death
2	Mr. Karuppasamy, S/o, Arichandran, Kiliyampatti	29/2024	Death
3	Mrs. Ambika, W/o. Radhakrishnan, T.Mettur.	29/2024	Death





GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)  
(Formerly Department of Explosives)  
FRDC Complex, Near ESI Hospital, Sivakasi West  
Dist. Virudhunagar (TN) Sivakasi 626124  
Tele: 254253 Fax: 255233  
Email: dyccesivakasi@explosives.gov.in

No: E/HQ/TN/20/1185(E42714)

Dated : 18/02/2024

To  
✓ M/s. ASOK SPARKLERS FACTORY,  
468, P.K.S.A. Arumuga Nadar Road, Sivakasi, Sivakasi  
Distt. VIRUDHUNAGAR, State. Tamil Nadu, Pincode-626189

Subject: Manufacturing of Fire Works situated at Survey No(s): 304/2A, 2B, 3, 4, 5, 305/2, 3, 4, 5, 6, 7, 8, 10A, 10B, 10C, 11, 306/7, 8A, 8B, 9, 10, 11A, 11B & 11C, Village/Town. Kundairuppu village, Distt. VIRUDHUNAGAR, State. Tamil Nadu Licence No. E/HQ/TN/20/1185(E42714) granted in Form LE-1 of Explosives Rules, 2008- Suspension regarding.

Sir,

The premises was inspected by a team of officers of this office on 17.2.24 for investigation of an accident that occurred on 17.02.2024 at 12.30pm in shed no. 7 (gunpowder mixing), shed no.8 (gunpowder filling), shed no.9 (white powder mixing) & shed no.10 (white powder filling), shed no.34 (White powder mixing), shed no.35 (White powder filling), shed no.52 (shell loading) of the subject premises. The Shed no. 7, 8 & 10 were razed to ground, mound walls in shed no.9 & 11 were severely damaged, shed nos.9, 34, 35 & 52 were damaged in the fire. The Roofs of the majority of other sheds in the premises were also severely damaged in the accident. Ten workers involved in the manufacturing activities in the factory were killed and three were injured in the accident.

**In addition to the above, following serious violations were observed:**

1. The licence of the subject premises was granted in the name of Asok Sparklers Factory whereas the name of the factory was wrongly displayed in the premises as Winner Fireworks Factory which constitutes violation of description of the licence.
2. All due precautions to prevent the accident were not taken. This amounts to violation of Rule 19 of Explosives Rules, 2008.
3. Adequate number of certified foreman was not employed in the licensed premises leading to poor supervision of the manufacturing activities. This amounts to violation of condition 19 of the licence in Form LE-1 & Rule 11 of Explosives rules 2008.
4. Following sheds were pending for amendment with respect to change of operation, however the subject sheds were found used unauthorizedly for various manufacturing activities which amounts to violation of Rule 28 & 109 of the Explosives rules 2008.

S.No.	Shed no.	Description	Proposed amendment (pending)	Observed violations
1	35	White powder filling	Shell loading	Pellet making inside the room & pellet drying activities in the open safety zone area in between the shed and mound wall on jute sacks
2	53	Tube loading	Shell loading	Pellet making inside the room & pellet drying activities in the open safety zone area in between the shed and mound wall on jute sacks

3	54	Pellet drying	Tube loading	Pellet making inside the room & pellet drying activities in the open safety zone area in between the shed and mound wall on jute sacks
4	55	Pellet making	Tube loading	Pellet making inside the room & pellet drying activities in the open safety zone area in between the shed and mound wall on jute sacks
5	67	Transit shed for fireworks	Transit shed for Pellet	excess quantity (approx 300 kg) of Pellet stored in gunny bags and carried out filling activities in front the shed
6	86 (A,B, C,D)	Empty Paper Tubes Store Room & Bottom Mud Ramming Shed	New construction	Taken into use before amendment. The verandah of the shed was misused for micro cord fuse fixing, mud filling & stocking of huge quantities of micro chord fitted shell tubes and cut pieces of micro chord was found carried out.

5. Following sheds were found with storage of materials exceeding the authorized quantity which constitutes violation of special Condition 27 of Licence in Form LE-1.:

S.No.	Shed No.	Description of shed	Authorized quantity	Approx. observed quantity
1	56	Pellet Transit shed	50 kg	300 kg
2	46, 47	Manufacturing & finishing	25 kg	100 kg

6. Following sheds were found misused which amounts to violation of Rule 28 of Explosives Rules 2008 and condition (3) of the license:

S.No	Shed No.	Description of shed	Misused for
1	11	Fuse cutting shed	04 Nos. of spraying equipment fitted with plastic containers & approx. 10 No. of metallic (Iron) wire sieve with wooden frames were found inside fuse cutting shed No. 11 which indicates that the subject shed is misused for pellet making activities.
2	47, 19	Manufacturing & finishing	Pellet filling in shells activities
3	29	Transit shed for fuse	The room doors got damaged may be due to the shock wave. The room is full of aerial shots, frame packs with micro chord fuse fitting.
4	70, 71, 72	Fuse wrapping shed	
5	24	Manufacturing & finishing shed	There are around 15 – 20 carton boxes of parcel packing size, full of cylindrical shells of 3 inch x 1.5 inch filled with mixtures and fuse kept inside the room.
6	68, 69	Manufacturing &	Black powder/pellets of around 5 kg in

		finishing shed	aluminium basin, one 2-3 kg plastic basin with white pellets were found. Cylindrical black pellets of approx 2 inch x 1 inch size were found in two gunny bags of 25 kg size.
7	17	Manufacturing & finishing shed	2 aluminium basins of 5 kg each size full of pellets were found. Huge number of bags with plastic balls were found. Around 150 balls filled with charge and fuse were found drying outside the room, in front of doors.
8	18	Manufacturing & finishing shed	2 aluminium basins of 5 kg each size full of black pellets were found. 30 shots shell pack boxes were found around 500 in the room. 5 parcel packing size carton boxes with filled shells were found. One gunny bag of 50 kg with 2 inch x 1 inch black cylindrical shells with fuse fixed was found. Outside the room a huge number of filled fireworks packed boxes with asok choti chap /Asok sparklers were found. Finished fireworks boxes of around 50 labeled gang bangers were found outside stacked.
9	38	Manufacturing & finishing shed	One 5 kg aluminium basin of black pellets, 3 parcel size carton boxes of SKY PICNIC shots, Raiders shots were found. Outside the room one polythene bag of 25 kg size was found full of black pellets. One hand piece of a dead body found.
10	14	Fuse wrapping shed	R-enj and Sky picnic brand manufactured items of asok sparklers were getting packed into parcel size carton boxes. 3 such boxes were found outside the room.
11	12	Transit shed for fireworks	Lot of bags with different powders and pellets were found.
12	Room No. 1 , Room No. 2 , Room No. 3A,3B,3C , Room No.4A, 4B Room No.4C	(office room) (chemical laboratory) (General store room)  (rest room),  (creche shed)	In Front of the sheds and in verandah were found utilized for micro cord fuse fitting activities in the paper tube shells
13	Shed No.5A to F	Ingredient shed	Chemical ingredients were not kept in the designated rooms.

7. Unauthorized pellet drying activities in the open land area of 400 sq. meters behind shed No. 67 (Transit shed for fireworks) were observed encroaching the safety distance of manufacturing/storage sheds. This constitutes violation of rule 35 and special condition 26 in form LE-1 under Explosives rules 2008.
8. Unauthorized spraying equipment fitted with plastic containers were found in several manufacturing sheds which amounts to violations of rule 31 of the Explosives Rules 2008.
9. From this accident, it is asserted that persons engaged in the manufacturing of fireworks were not imparted any training in safety by the competent person periodically. This constitutes a violation of Rule 35 of the Explosives Rules, 2008.
10. Unauthorized Plastic balls were found used for making aerial fireworks items by filling pellets & fitted with black fuse and the same was kept in open space under trees for drying, which may generate static charges while handling and cause accidents. This constitutes violation of Rule 10 (6) of Explosives Rules, 2008.
11. Iron sieves were widely used in all sheds in manufacturing activities which may create friction with fireworks composition and cause accident. This constitutes violation of Rule 31 of Explosives Rules, 2008.

12. One Unauthorized battery operated vehicle was found in front of Shed No.46 & 47 which was used for transporting the fireworks items inside the factory which constitutes violation of Rule 36 of Explosives Rules, 2008.
13. No access to Shed No.51 (Micro chord magazine) which seems it is not in use for many years whereas the micro chord was widely used in all fireworks items manufactured in the premises. It is inferred that micro chord have been stored in other sheds unauthorizedly.
14. Unauthorized bathrooms were found within 15 m distance from shed No.25.

In view of the above the subject licence granted to you is suspended as an interim measure as per the provisions of Section 6(E) of Explosives Act, 1884 and Rule 118(5) of Explosives Rules, 2008, with immediate effect. An order suspending the licence is enclosed herewith.

Please show cause within 21 days from the date of this letter as to why the subject licenses should not be cancelled.

Please comply the order and follow the procedure under Rule 119 of the Explosives Rules, 2008 regarding the disposal of the explosives in your possession.

Please follow the procedure under Rule 121 for appeal.

Receipt of this letter may please be acknowledged.

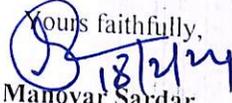
Enclosures :

Copy  
Forwarded to:

1. District Magistrate, VIRUDHUNAGAR, Tamil Nadu for further necessary action.
2. Superintendent of Police, VIRUDHUNAGAR, Tamil Nadu for further necessary action.

Deputy Chief Controller of Explosives  
Sivakasi

[For more information regarding status, fees and other details, please visit our web site <http://peso.gov.in>]

Yours faithfully,  
  
Manoyar Sardar  
Dy. Controller of Explosives  
Deputy Chief Controller of Explosives  
Sivakasi

36



GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION(PESO)  
(Formerly Department of Explosives)  
FRDC Complex, Near ESI Hospital, Sivakasi West  
Dist. Virudhunagar (TN) Sivakasi 626124  
Tele: 254253 Fax: 255233  
Email: dyccesivakasi@explosives.gov.in

No: E/HQ/TN/20/1185(E42714)

Dated : 18/02/2024

**ORDER**

In exercise of the powers conferred under Section 6E (3)(d) of the Explosive Act, 1884, read with Rule 118 (5)(i) of the Explosives Rules, 2008; Licence No. **E/HQ/TN/20/1185(E42714)** granted in Form LE-1 under Explosives Rules, 2008 to **M/s. ASOK SPARKLERS FACTORY (Occupier : G.A. Vignesh), 468, P.K.S.A. Arumuga Nadar Road, Sivakasi, Distt. VIRUDHUNAGAR, State. Tamil Nadu, Pincode-626189** for Manufacturing Fire Works from their Fire Works manufacturing factory situated at **Survey No(s):304/2A,2B,3,4,5, 305/2,3,4,5,6,7,8,10A,10B,10C,11, 306/7,8A,8B,9,10,11A,11B & 11C, Kundairuppu village, VIRUDHUNAGAR, Tamil Nadu** is suspended as an interim measure with immediate effect till further orders.

**M/s. ASOK SPARKLERS FACTORY** is directed to surrender their Original copy of above licence in the office of **this office** immediately as required under Section 6E (9) of the Explosive Act, 1884.

S.KANDASAMY

Controller of Explosives

Deputy Chief Controller of Explosives

Sivakasi



GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION(PESO)  
(Formerly Department of Explosives)  
FRDC Complex, Near ESI Hospital, Sivakasi West  
Dist. Virudhunagar (TN) Sivakasi 626124  
Tele: 254253 Fax: 255233  
Email: dyccesivakasi@explosives.gov.in

No:E/HQ/TN/21/1591(E42719)

Dated : 18/02/2024

To  
M/s. ASOK SPARKLERS FACTORY,  
468, PKSA Arumuga Nadar Road., Sivakasi  
Distt. VIRUDHUNAGAR, State. Tamil Nadu, Pincode-626189

Subject: Possession for Sale of Fireworks from magazine/store house situated at Survey No(s). : 304/2A,2B,3,4,5, 305/2,3,4,5,6,7,8,10A,10B,10C,11, 306/7,8A,8B,9,10,11A,11B & 11C, Village/Town. Kundairuppu village, Distt. VIRUDHUNAGAR, State. Tamil Nadu Licence No. E/HQ/TN/21/1591(E42719) granted in Form LE-3 of Explosives Rules, 2008 - Suspension regarding.

Sir,

The premises was inspected by a team of officers of this office on 17.2.24 for investigation of an accident that occurred on 17.02.2024 at 12.30pm in shed no. 7 (gunpowder mixing), shed no.8 (gunpowder filling), shed no.9 (white powder mixing) & shed no.10 (white powder filling), shed no.34 (White powder mixing), shed no.35 (White powder filling), shed no.52 (shell loading) of the subject premises. The Shed no. 7, 8 & 10 were razed to ground, mound walls in shed no.9 & 11 were severely damaged, shed nos.9, 34, 35 & 52 were damaged in the fire. The Roofs of the majority of other sheds in the premises were also severely damaged in the accident. Ten workers involved in the manufacturing activities in the factory were killed and three were injured in the accident.

**In addition to the above, following serious violations were observed in the subject premise:**

1. Solar panels and battery powered lights were found arranged on the roof of the magazine which constitutes violation of approved plan. This constitutes violation of special condition 13 in Form LE-3
2. No fencing provided to magazine and store houses which constitutes violation of approved plan.
3. No access to Packing shed No.33 which seems it is not in use for many years Rule 71 of Explosives Rules, 2008.
4. No statutory information was displayed outside the magazine.
5. The magazine was found locked and no one was available at the premises to open for inspection. This constitutes violation of condition 24 in Form LE-3 and Rule 71 of Explosives Rules, 2008.

In view of the above the subject licence granted to you is suspended as an interim measure as per the provisions of Section 6(E) of Explosives Act, 1884 and Rule 118(5) of Explosives Rules, 2008, with immediate effect. An order suspending the licence is enclosed herewith.

Please show cause within 21 days from the date of this letter as to why the subject licenses should not be cancelled.

Please comply the order and follow the procedure under Rule 119 of the Explosives Rules, 2008 regarding the disposal of the explosives in your possession.

Please follow the procedure under Rule 121 for appeal.

Receipt of this letter may please be acknowledged.

**Enclosures :**

Yours faithfully

Manoyar Sardar

Dy. Controller of Explosives

Deputy Chief Controller of Explosives

Sivakasi

Copy  
Forwarded to:

1. District Magistrate, VIRUDHUNAGAR, Tamil Nadu for further necessary action.
2. Superintendent of Police, VIRUDHUNAGAR, Tamil Nadu for further necessary action.

Deputy Chief Controller of Explosives  
Sivakasi



GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION(PESO)  
(Formerly Department of Explosives)  
FRDC Complex, Near ESI Hospital, Sivakasi West  
Dist. Virudhunagar (TN) Sivakasi 626124  
Tele: 254253 Fax: 255233  
Email: dyccesivakasi@explosives.gov.in

No: E/HQ/TN/21/1591(E42719)  
Dated : 18/02/2024

**ORDER**

In exercise of the powers conferred under Section 6E (3)(d) of the Explosive Act, 1884, read with Rule 118 (5)(i) of the Explosives Rules, 2008; Licence No. **E/HQ/TN/21/1591(E42719)** granted in Form LE-3 under Explosives Rules, 2008 to M/s. **ASOK SPARKLERS FACTORY (Occupier : G.A Vignesh), 468, PKSA Arumuga Nadar Road,, Distt. VIRUDHUNAGAR, State. Tamil Nadu, Pincode-626189** for Possession for Sale of Fireworks from their Fireworks magazine/store house situated at Survey No(s):**304/2A,2B,3,4,5, 305/2,3,4,5,6,7,8,10A,10B,10C,11, 306/7,8A,8B,9,10,11A,11B & 11C, Kundairuppu village, VIRUDHUNAGAR, Tamil Nadu** is suspended as an interim measure with immediate effect till further orders.

**M/s. ASOK SPARKLERS FACTORY** is directed to surrender their Original copy of above licence in the office of **this office** immediately as required under Section 6E (9) of the Explosive Act, 1884.

**S.KANDASAMY**  
Controller of Explosives  
Deputy Chief Controller of Explosives  
Sivakasi



GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)  
(Formerly Department of Explosives)  
FRDC Complex, Near ESI Hospital, Sivakasi West  
Dist. Virudhunagar (TN) Sivakasi 626124  
Tele: 254253 Fax: 255233  
Email: dyccesivakasi@explosives.gov.in

No: E/HQ/TN/22/278(E58075)

Dated : 18/02/2024

To  
✓ M/s. ASOK SPARKLERS FACTORY,  
468, PKSA, Arumuga Nadar road,, Sivakasi  
Distt. VIRUDHUNAGAR, State. Tamil Nadu, Pincode-626189

Subject: Possession for Use of Fireworks from magazine situated at Survey No. : 304/2A, 2B, 3, 4, 5, 305/2, 3, 4, 5, 6, 7, 8, 10A, 10B, 10C, 11, 306/7, 8A, 9, 10, 11A, 11B, 11C, Village/Town. Kundaiyuruppu, Distt. VIRUDHUNAGAR, State. Tamil Nadu Licence No. E/HQ/TN/22/278(E58075) granted in Form LE-3 of Explosives Rules, 2008 - Suspension regarding.

Sir,

The premises was inspected by a team of officers of this office on 17.2.24 for investigation of an accident that occurred on 17.02.2024 at 12.30pm in shed no. 7 (gunpowder mixing), shed no.8 (gunpowder filling), shed no.9 (white powder mixing) & shed no.10 (white powder filling), shed no.34 (White powder mixing), shed no.35 (White powder filling), shed no.52 (shell loading) of the subject premises. The Shed no. 7, 8 & 10 were razed to ground, mound walls in shed no.9 & 11 were severely damaged, shed nos.9, 34, 35 & 52 were damaged in the fire. The Roofs of the majority of other sheds in the premises were also severely damaged in the accident. Ten workers involved in the manufacturing activities in the factory were killed and three were injured in the accident.

**In addition to the above, following serious violation was observed in the subject premise:**

1. The magazine was found locked and there was no access to Shed No.51 (Micro chord magazine) which seems it is not in use for many years whereas the micro chord was widely used in all fireworks items manufactured in the premises. It is inferred that micro chord have been stored in other sheds unauthorizedly. This constitutes violation of special condition 13, 24 in Form LE-3 and Rule 71 of Explosives Rules, 2008.

In view of the above the subject licence granted to you is suspended as an interim measure as per the provisions of Section 6(E) of Explosives Act, 1884 and Rule 118(5) of Explosives Rules, 2008, with immediate effect. An order suspending the licence is enclosed herewith.

Please show cause within 21 days from the date of this letter as to why the subject licenses should not be cancelled.

Please comply the order and follow the procedure under Rule 119 of the Explosives Rules. 2008 regarding the disposal of the explosives in your possession.

Please follow the procedure under Rule 121 for appeal.

Receipt of this letter may please be acknowledged.

**Enclosures :**

Copy  
Forwarded to:

1. District Magistrate, VIRUDHUNAGAR, Tamil Nadu for further necessary action.
2. Superintendent of Police, VIRUDHUNAGAR, Tamil Nadu for further necessary action.

Yours faithfully  
  
Manoyar Sardar  
Dy. Controller of Explosives  
Deputy Chief Controller of Explosives  
Sivakasi

Deputy Chief Controller of Explosives  
Sivakasi



GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION(PESO)  
(Formerly Department of Explosives)  
FRDC Complex, Near ESI Hospital, Sivakasi West  
Dist. Virudhunagar (TN) Sivakasi 626124  
Tele: 254253 Fax: 255233  
Email: dyccesivakasi@explosives.gov.in

No: E/HQ/TN/22/278(E58075)  
Dated : 18/02/2024

**ORDER**

In exercise of the powers conferred under Section 6E (3)(d) of the Explosive Act, 1884, read with Rule 118 (5)(i) of the Explosives Rules, 2008; Licence No. **E/HQ/TN/22/278(E58075)** granted in Form LE-3 under Explosives Rules, 2008 to M/s. **ASOK SPARKLERS FACTORY (Occupier : G.A. Vignesh), 468, PKSA, Arumuga Nadar road,, Distt. VIRUDHUNAGAR, State. Tamil Nadu, Pincode-626189** for Possession for Use of Fireworks from their Fireworks magazine situated at Survey No.:**304/2A,2B,3,4,5, 305/2,3,4,5,6,7,8,10A,10B,10C,11, 306/7,8A,9,10,11A,11B,11C, Kundaiyuruppu, VIRUDHUNAGAR, Tamil Nadu** is suspended as an interim measure with immediate effect till further orders.

**M/s. ASOK SPARKLERS FACTORY** is directed to surrender their Original copy of above licence in the office of **this office** immediately as required under Section 6E (9) of the Explosive Act, 1884.

  
**S.KANDASAMY**  
Controller of Explosives  
Deputy Chief Controller of Explosives  
Sivakasi



भारत सरकार | Government of India

वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives

एफ. आर. डी. सी. काम्प्लेक्स, ई. एस. आई. अस्पताल के पास, सिवाकासी पश्चिम | FRDC Complex, Near ESI

Hospital, Sivakasi West

जिला विरुधुनगर, तमिलनाडु सिवाकासी | Dist. Virudhunagar (TN) Sivakasi 626124

फोन (Phone):- 254253 | फैक्स (Fax):- 255233

Email: dyccesivakasi@explosives.gov.in

संख्या / No. : E/SS/TN/FM/3416(E147922)

दिनांक / Date : 09/04/2024

सेवा में / To,

A. SURESHKUMAR,

M/s. Asok Sparklers Factory, D.No.468, P.K.S.A. Arumuga Nadar Road, Sivakasi, 36

Distt. VIRUDHUNAGAR, State. Tamil Nadu, Pincode-

**विषय / Subject :** Foreman's Certificate to A. SURESHKUMAR, M/s. Asok Sparklers Factory, D.No.468, P.K.S.A. Arumuga Nadar Road, Sivakasi Certificate No.:E/SS/TN/FM/3416(E147922) granted in Form LE-11 of Explosives Rules, 2008 - call for documents regarding.

महोदय / Sir(s),

Please refer to the accident happened on 17.02.2024 in Asok Sparklers Factory where you were employed as a certified foreman. During the inspection of accident site on 17.02.2024 for accident investigation, severe safety violations were observed in the entire premises and there was no control over the production of fireworks inside the premises. Major violations such as storage of fireworks in excess of explosive limit, misuse of sheds, use of unauthorized tools & plastic balls, manufacturing outside the sheds/in between sheds/ under the tree, use of unauthorized battery operated vehicle, solar light etc. were observed during the inspection.

From the above violations, it is asserted that you have not ensured the compliance of Safety norms as per the provisions of Explosives Rules, 2008 for manufacturing of fireworks in the subject premises.

**Please show cause within 21 days from the date of this letter as to why the foreman certificate should not be cancelled.**

Receipt of this letter may please be acknowledged.

Please Mention the above Letter No for all further correspondences with this office.

भवदीय / Yours faithfully,

मनोयार सरदार / Manoyar Sardar  
उप विस्फोटक नियंत्रक / Dy. Controller of Explosives  
कृते उप मुख्य विस्फोटक नियंत्रक / Dy. Chief Controller of Explosives  
सिवाकासी / Sivakasi

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भारत सरकार

GOVERNMENT OF INDIA

पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन(पेसो)

Petroleum and Explosives Safety Organisation (PESO)

फटाका अनुसंधान एवं विकास केंद्र

O/O. THE DY.CHIEF CONTROLLER OF EXPLOSIVES SIVAKASI

ई.एस.आइ अस्पताल के पीछे/Behind ESI Hospital

शिवकाशी पश्चिम /Sivakasi West, शिवकाशी /Sivakasi - 626 124

वेबसाइट/Web site: <http://peso.gov.in>, ईमेल/E-mail: [dyccesivakasi@explosives.gov.in](mailto:dyccesivakasi@explosives.gov.in)

Date: 21/02/2024

No. C-II-581

21 FEB 2024

To:

The Director,  
Forensic Science Department,  
Forensic House, 30A, Kamarajar Salai, Mylapore,  
Chennai-600004

Sub Chemical Examination of samples pertaining to Crime No. 27/2024 dated 17/02/2024 of Alangulam Police station, Virudhunagar district -regarding.

Dear Sir,

The following samples pertaining to the subject case is being forwarded herewith in sealed & marked condition for chemical examination.

Sl. No.	Sample No.	Description of Sample
1	AS-1	01 plastic sample bottle containing grey colour powder suspended in distilled water.
2	AS-2	01 plastic sample bottle containing White powder suspended in distilled water.
3	AS-3	01 plastic sample bottle containing White powder suspended in distilled water.
4	AS-4	01 plastic sample bottle containing White powder suspended in distilled water.
5	AS-5	01 plastic sample bottle containing Black powder suspended in distilled water.
6	AS-6	01 plastic sample bottle containing small black pellets with distilled water.
7	AS-7	01 plastic sample bottle containing large black pellets with distilled water.
8	AS-8	01 plastic sample bottle containing Black colour powder suspended in distilled water.
9	AS-9	01 plastic sample bottle containing Black colour powder suspended in distilled water.
10	AS-10	01 plastic sample bottle containing White pellet with distilled water.
11	AS-11	01 plastic sample bottle containing Black cylindrical pellet with distilled water.
12	AS-12	01 plastic sample bottle containing Black grey mix powder suspended in distilled water.

The above samples may please be analyzed for chemical composition for presence of radicals of Barium, Potassium, Sodium, Aluminium, Calcium, Sulphur, Carbon, Nitrate, Chloride, Chlorate, Perchlorate, Sulphurate, Strontium, Arsenic, Lead, Lithium, Antimony, Mercury & other radicals if any.

The report of the chemical analysis may please be forwarded to this office at the earliest for further investigation in the subject case.

Receipt of this letter may please be acknowledged.



Yours faithfully,  
21/02/24

(Manoyar Sardar)

Dy. Controller of Explosives

For Dy. Chief Controller of Explosives

Sivakasi

for  
21/02/24

21/02/24

Deputy Chief Controller of Explosives

Sivakasi

Copy to: 1) The Superintendent of Police, Virudhunagar  
2) The Inspector of Police, Alangulam Police Station